QUARTERLY REPORT ON

COMPLIANCE OF THE ORDERS OF HON'BLE NATIONAL GREEN TRIBUNAL

(O.A. No. 606/2018)

SUBMITTED BY

U.T. CHANDIGARH

I N D E X

INTRODUCTION

Hon'ble National Green Tribunal in its order dated 16.01.2019 in the matter of compliance of Municipal Solid Waste Rules, 2016 (O.A. No. 606/2018) directed to constitute State Level Committee to monitor the compliance of Municipal Solid Waste Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 and directed that Chief Secretaries/Administrator will be the Chairperson of the said State Level Committee. Every State/U.T. may constitute Special Task Force in every District having four members one each nominated by District Magistrate, Superintendent of Police, Regional Officer of the State Pollution Control Boards in concerned Districts and one person to be nominated by the Chairman of the District Legal Services Authority (DLSA) for awareness about the SWM Rules, 2016 by involving educational, religious and social organizations including local Eco-Clubs.

Further, Tribunal directed to Chief Secretaries to review progress on all the NGT Cases applicable to concerned State/UT and after monitoring the matters the status report of compliance and immediate further plans be presented/filed before the Tribunal. For this purpose, Chief Secretaries were directed to remain present in person alongwith their reports. Accordingly, Sh. Manoj Kumar Parida, IAS, Advisor to the Administrator, Chandigarh Administration alongwith the Commissioner, Municipal Corporation, Chandigarh & the Chief Conservator of Forests, Chandigarh, presented case of Chandigarh on dated 26.03.2019 in front of the Hon'ble National Green Tribunal on the following points:-

a. Status of compliance of SWM Rule, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 in their respective areas.

b. Status of functioning of Committees constituted by this order.

c. Status on the Action Plan in compliance vide order dated 20.09.2019 in the news item published in “The Hindu” authored by Shri Jacob Koshy Titled “More river stretches are now critically polluted: CPCB (Original Application No. 673/2018).

d. Status of functioning of Committees constituted in News Item Published in “The Times of India’ Authored by Shri Vishwa Mohan Titled “NCAP with Multiple

timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018 (O.A. No. 681/2018).

e. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" O.A. No. 1038/2018, dated 13.12.2018.

f. Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, Sudarsan Das v. State of West Bengal & Ors. O.A. No. 173 of 2018, Order dated 04.09.2018.

g. Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.

h. Status of the identification and development of Model Cities and Towns in the State in the first phase which can be replicated later for other cities and towns of the State.

On dated 22.04.2019, Hon'ble National Green Tribunal uploaded an order w.r.t. hearing held on 26.03.2019. As per the order, Hon'ble National Green Tribunal has further given following directions:-

a. Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.

b. Ambient Air Quality information for the city of Chandigarh should be placed in public domain. For this purpose, CPCC should set up CAAQMs in consultation with CPCB within four months and Air Quality Index be displayed.

c. Steps be taken to assess the number of vehicles to be permitted proportionate to the capacity of the area. Based on such study and analysis, an appropriate policy framework be worked out.

d. The Union Territory Chandigarh may also develop Graded Response Action Plan (GRAP) to deal with the vehicular pollution.

e. Action Plan for restoration of water quality of river Ghaggar with respect to treatment of sewage and its utilization, be implemented in a time bound manner. The Action Plan accordingly for its implementation may be monitored by the Committee constituted by NGT under Justice Pritam Pal.

f. Efforts should be made to ensure treatment and processing of biodegradable and non-biodegradable waste for which the existing plant should be put into operation by resolving the issues. The legacy waste dump sites should not be simply capped but should be bio-mined and then kept and maintained in accordance with MSW rules.

g. The Advisor may personally monitor the progress, atleast once in a month, with all concerned.

h. A quarterly report be furnished by the Advisor, every three months. First such report shall be furnished by June 30, 2019.

i. The Advisor may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 09.10.2019.

As per the directions of Hon'ble NGT in order dated 12.09.2019 corrected on 19.09.2019, compliance in terms of following thematic areas is required:

a. Compliance of Solid Waste Rules including Legacy Waste.
b. Compliance of Bio-medical Waste Rules.
c. Compliance of Construction & Demolition Waste.
d. Compliance of Hazardous Waste Rules.
e. Compliance of E-waste Rules.
f. 351 Polluter Stretches in the country.
g. 122 Non-attainment cities.
h. 100 industrial clusters.

i. Status of STPs and re-use of treated water.
j. Status of CETPs/ETPs including performance.
k. Ground water extraction/contamination and re-charge.
l. Air pollution including noise pollution.
m. Illegal sand mining.
n. Rejuvenation of water bodies.

The information with regard to above thematic areas is to be submitted by the Chief Secretaries of all the States and Union Territories in terms of following:

a. Current status
b. Desirable level of compliance in terms of statutes.
c. Gap between current status and desired levels.
d. Proposal of attending the gap with time lines.
e. Name and designation of designated officer for ensuring compliance to provisions under statute.

As per the directions of Hon'ble NGT, the appearance of the Chief Secretary for the U.T. Chandigarh was scheduled for 10.01.2020 at 2:00 pm. Accordingly, Sh. Manoj Kumar Parida, IAS, Advisor to the Administrator, Chandigarh Administration alongwith the Commissioner, Municipal Corporation, Chandigarh & the Chief Conservator of Forests, Chandigarh, presented case of Chandigarh on dated 10.01.2020 in front of the Hon'ble National Green Tribunal.

Hon'ble NGT in their order dated 10.01.2020, passed the following directions:

a. Any failure w.r.t. compliance of Solid Waste Management Rules, 2016 will result in liability of Local Body to pay compensation at the rate of Rs. 10 lakh per month from 01.04.2020 till compliance. If Local Body is unable to bear financial burden, the liability will be of Chandigarh Administration. Apart from compensation, adverse entries will be made in the ACRs of the CEO of Local Body and other senior functionaries in the Department of Urban Development etc. who are responsible for the compliance of the orders of the tribunal".

b. Local Body has to ensure 100% treatment of the generated sewage and in default will have to pay compensation w.e.f. 01.04.2020. If Local Body is unable to bear financial burden, the liability will be of Chandigarh Administration.

c. Commencement of Setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by the Local Body w.e.f. 01.04.2020.

d. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by the Local Body w.e.f. 01.04.2021.

e. Compensation may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries of the States/ UTs.

f. An "Environment Monitoring Cell" may be set up in the office of the Chief Secretaries of all the States/ UTs within one month from today.

g. Compliance reports may be filed quarterly with a copy to CPCB.

h. The Chief Secretaries of UP, Punjab and U.T. Chandigarh may remain in present in person for further review tentatively on 24.08.2020.

Hon'ble NGT passed the following directions in their latest order dated 02.07.2020:

a. All the State/ UTs may take further steps for compliance of environmental norms in terms of directions already issued including taking coercive measures for non-compliance against the polluters as well as erring officers and recovering compensation. Quarterly report may continue to be filed with a copy to CPCB.

b. In view of the lockdown, the appearance of the Chief Secretaries has been rescheduled and for U.T. Chandigarh the date and time have been fixed as 05.07.2021 at 2:00 PM. The State appearing on the respective dates shall submit a quarterly report to NGT and CPCB, 15 days in advance to their appearance. In case the physical presence of the Chief Secretaries is not found viable, they can seek to appear online by way of video conferencing but they may not delegate this responsibility to any other officer.

c. Action to be taken by all States/UTs as per viability to shorten the procedures w.r.t. technologies and costs for DPRs and tender documents.

It is further mentioned that for the compliance of the above directions regular meetings are conducted under the chairmanship of worthy Advisor to the Administrator to monitor the progress of the implementation of acts/ rules as mentioned in the order.

STATUS ON COMPLIANCE OF DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL

The Status of Compliance of Directions issued by Hon'ble National Green Tribunal on dated 26.03.2019 in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016" is given below:-

For compliance of the directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018, regular meetings have been conducted under the chairmanship of Worthy Advisor to the Administrator on dated 01.05.2019, 11.06.2019, 12.07.2019, 30.08.2019, 30.09.2019, 28.11.2019, 31.01.2020, 11.06.2020, 28.07.2020, 27.08.2020 and 22.09.2020 and the minutes of the meetings are placed at **Annexure 'A'**.

An “Environment Monitoring Cell” has been constituted as directed by the Hon’ble NGT.

The following steps have been taken by Chandigarh Administration for implementation of various Acts/Rules, as mentioned in the said order:-

A. Status of Compliance of Solid Waste Rules including Legacy Waste :

- **Current status**

The Municipal Corporation, Chandigarh (MCC) is collecting daily around 500 tonnes of municipal waste from all over Chandigarh and is transporting to MSW processing plant at Dadu Majra of capacity 500 MT/ day (RDF) and 300 MT/ day (compost) which was set up by M/s Jai Prakash Associates. However, because of dispute between M/s Jai Prakash Associates and MCC w.r.t. tipping fees, matter is in court and recently MCC has taken over the plant. The plant is unable to process whole of the waste and as the matter is still in the court; MCC is unable to upgrade the plant. Therefore, most of the waste along with the inerts/ rejects from the plant is dumped onto the sanitary landfill site (8.28 acres).

State Level Advisory Board (SLAB) has been constituted by Municipal Corporation, Chandigarh and its three meetings have already been conducted.

Solid Waste Management Bye Laws have been notified by MCC.

As per the Hon'ble NGT order (O.A. No. 606/2018), State Level Committee (SLC) and District Level Special Task Force have been constituted and regular meetings are being conducted.

IEC Activities: RWA's/MWA's are being sensitized about waste management. Various activities are conducted along with NGO's such as Swachhta Fair, Nukkar Natak, Cleanliness drives, Sanitation Hackathan and awards. Quarterly competitions regarding cleanliness are being conducted among RWAs/MWAs, Schools, Hotels, Hospitals etc.

- **Desirable level of compliance in terms of statutes**

As per Solid Waste Management Rules, 2016, Municipal Corporation has complied with almost all the activities as mentioned in the rule 22 of Solid Waste Management Rules and for the rest, they have already initiated action, detail of which is given as under:-

Rule No.22	Activity	Action taken
1.	Identification of suitable sites for setting up solid waste processing facilities	Complied. Land has already been identified. Garbage Processing Plant is set up at Dadu Majra, Sector-25 West, Chandigarh.
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	There is a landfill site at Dadu Majra which is spread over about 45 acres.
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	Already done.
4.	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid waste at source.	The bulk generators, 26 in number are handling the wet waste on site.
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	Municipal Corporation, Chandigarh, has started segregation of waste at source and whole of Chandigarh will be covered soon. However, entire municipal solid waste generated is

		collected and transported in covered vehicles.
6.	Ensure separate storage, collection and transportation of construction and demolition wastes.	The Construction and Demolition waste processing facility of 160 MT/ day capacity is operational at Phase-1, Chandigarh. A facility for lifting of C&D waste by charging Rs.1000/- per truck per trip has also been started.
7.	Setting up waste processing facilities by all local bodies having 100000 or more population.	As at Sr.No.1 above.
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	NA
9.	Setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.	As at Sr.No.2 above.
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	NA
11.	Bio-remediation or capping of old and abandoned dump sites.	The work of Bio-remediation of legacy waste has started.

- **Gap between current status and desired levels**

Door to door collection of segregated waste has not been started in all the wards of the city.

MSW plant is unable to process whole of the waste generated in the city.

- **Proposal of attending the gap with time lines**

Municipal Corporation, Chandigarh is in process for purchase of compartmentalized vehicles for collection and transportation of segregated waste and once procured; with the help of these vehicles, they will be able to complete 100% door to door collection and transportation of segregated waste by 31th October, 2020.

With respect to processing of the waste, MCC has got accessed the plant machinery by experts from NITTTR, Chandigarh and IIT Roorkee, who have suggested that the plant needs to be upgraded and only after which it will be able to

process the waste up to its optimum capacity. As the matter is sub-judice in the court, MCC could not upgrade the plant at present. However, they have made necessary arrangements so that the wet waste generated everyday is processed immediately.

- **Concerned Department**

  Municipal Corporation, Chandigarh

B. Status of compliance of Biomedical Waste Rules

- **Current status**

Presently, 890 nos. of Healthcare Facilities are operational in Chandigarh.. All the health care facilities have registered themselves with Chandigarh Pollution Control Committee for authorization under Biomedical Waste Management Rules, 2016.

Further, one Bio-medical Waste Treatment Facility (BMWTF) is operational in Chandigarh, which is authorized by CPCC for collection, transportation, treatment & disposal of the bio-medical waste of Healthcare Facilities of Chandigarh. All the health care facilities operational in Chandigarh have made an agreement with BMWTF for the collection and disposal of their biomedical waste and whole of the biomedical waste generated in all the health care facilities is disposed off properly through the treatment facility.

- **Desirable level of compliance in terms of statutes**

The bio-medical waste generated from all the Healthcare Facilities should be collected, transported, treated, processed and disposed off in accordance with the Bio-medical Waste Management Rules, 2016 and guidelines issued by the Central Pollution Control Board. It is necessary that all the HCFs of Chandigarh must take authorization from SPCB/PCC for collection, treatment and disposal of their bio-medical waste. Further, every HCF should implement bar code system for effective management of bio-medical waste and submit compliance in this regard.

- **Gap between current status and desired levels**

Approximately 90% of the HCFs are using bar code system for the management of their biomedical waste and remaining are under process to implement the same.

- **Proposal of attending the gaps with timelines**

Activity	Stakeholders	Time Target
Implementation of Bar-code System	All HCFs	1 month
Liquid biomedical waste management i.e. installation of Effluent Treatment Plants	All HCFs	1 month (At present all the HCFs are using 1% Sodium Hypochlorite to disinfect the liquid bio-medical waste and neutralize the same before discharging it into sewer line)

- **Concerned Department**

  Chandigarh Pollution Control Committee

C. Status of compliance of Construction & Demolition Waste

- **Current status**

The Construction and Demolition waste processing facility of capacity 160 MT/ day is operational and is functioning properly. A facility for lifting of C&D waste by charging Rs.1000/- per truck per trip has also been made available. Special drives are being organized by MCC to aware general public regarding proper disposal of C & D waste and proper dust mitigation measures to be taken during construction. Violators are being penalized for improper disposal of C & D waste.

- **Desirable level of compliance in terms of statutes**

As per Construction and Demolition Waste Management Rules, 2016, there should be separate and safe disposal of construction and demolition waste.

- **Gap between current status and desired levels**

  NIL

- **Concerned Department**

  Municipal Corporation Chandigarh

D. **Status of compliance to Hazardous Waste Rules**

- **Current status**

As very less amount of hazardous waste is generated in Chandigarh, therefore whole of the waste is collected and transported through authorized TSDF, incinerator and recyclers to their facilities located in Punjab, Haryana and Uttar Pradesh.

For disposal of landfillable waste, Chandigarh Pollution Control Committee has made agreement with Punjab Pollution Control Board for utilizing their TSDF facility namely M/s Ramky Enviro Engineers Ltd. (Unit: Punjab Waste Management Project). CPCC has authorised M/s Ramky Enviro Engineer Ltd. for collection and transportation of landfillable hazardous waste from various units located in Chandigarh to their TSDF located at Village Nimbua, Derabassi, Punjab.

For disposal of incinerable waste, CPCC has authorised M/s Bharat Oil and Waste Management ltd. for collection and transportation of incinerable hazardous waste from various units located in Chandigarh to their facility at Sahibabad, Industrial Area, Ghaziabad, U.P.

For disposal of recyclable waste i.e. used oil, spent acid, acid residue, CPCC has authorised units located in Punjab, Haryana and U.P. for collection and transportation of recyclable waste from various units located in Chandigarh to their facilities.

- **Desirable level of compliance in terms of statutes**

As per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the hazardous and other waste generated should be disposed off through authorised disposal facility.

- **Concerned Department**

Chandigarh Pollution Control Committee

E. Status of compliance of E-waste Rules

- **Current status**

E- waste generated in Chandigarh is being collected, segregated, dismantled, recycled, treated and disposed off through authorised E-waste recyclers from the other

states of Punjab and Himachal Pradesh as there are no dismantlers or recyclers in Chandigarh.

Karo Sambhav (PRO) and M/s Ramky Enviro Engineers Ltd., M/s Spreco Recycling and M/s Ortech India Corporation which are authorised E-waste recyclers from PPCB and HPPCB are available to collect E-waste from Chandigarh.

Regular workshops are being organized by CPCC along with PRO's to aware general public regarding proper disposal of e - waste through authorised recyclers. Also awareness through print media and radio is being regularly done.

- **Desirable level of compliance in terms of statutes**

As per E-Waste (Management) Rules, 2016, the e- waste generated should be collected, dismantled, refurbished, recycled and disposed off in authorised facilities.

- **Gap between current status and desired levels**

NIL

- **Concerned Department**

Chandigarh Pollution Control Committee

F. <u>351 Polluter Stretches in the country</u>

- **Current status**

There are no critically polluted river stretches in U.T., Chandigarh

G. <u>100 industrial clusters</u>

- **Current status**

Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T., Chandigarh.

H. <u>Status of STPs & re-use of treated wastewater</u>

Sewage treatment in Chandigarh is well planned. Treated waste water from STPs is discharged into drains/ choes passing through Chandigarh. Sukhna Choe & N-

Choe joins River Ghaggar which is flowing around 7 Km far from Chandigarh. The quality of treated water from STPs is regularly monitored by Chandigarh Pollution Control Committee on monthly basis w.r.t. various parameters.

- **Current status**
  - **STPs**

At present, 7 STPs are operational in Chandigarh. Total volume of wastewater generated in the city is 54 MGD whereas treatment capacity of the operational STPs is 55.10 MGD. So now, Chandigarh has 100 % treatment capacity. Details w.r.t. total wastewater generation and treatment capacity of the STPs are as given below:

Volume of Domestic & Industrial Waste Water Generated	54 MGD (Approx.)
Treatment Capacity	55.1 MGD
Capacity of Each STP	**3 BRD STP**- 11 MGD **Raipur Kalan STP** -5 MGD **Diggian STP-**30 MGD **Raipur Khurd STP** -1.25 MGD **Dhanas STP** -1.6 MGD **Maloya STP** -5 MGD **Raipur Kalan STP** – 1.25 MGD (trial run)

  - **Re-Use of treated wastewater**

Presently, out of 54 MGD of sewage generated, 10 MGD (approx.) tertiary treated sewage (from Diggian STP and 3 BRD STP) is being supplied various parks, green belts, institutions, houses (01 kanal and above) of Chandigarh.

After upgradation of existing STPs in Chandigarh, more tertiary treated water will be available which will be channelized for utilization by bulk users, once the entire infrastructure has been laid. Amended action plan (Annexure 'B') for utilization of treated water as provided by MCC is already submitted to CPCB.

- **Desirable level of compliance in terms of statutes.**

Water quality should meet with the standards prescribed in schedule VI of Environment (Protection) Act, 1986 for discharge of effluents in inland surface water.

- **Gap between current status and desired levels.**
  - Some of the old STPs are not running efficiently and fail to achieve the desired level of B.O.D. and Fecal Coliform.

- **Proposal of attending the gap with time lines.**
  - To ensure that the city has excess treatment capacity, the work for installation of new STP of 2 MLD at Kishangarh has been initiated.
  - All the STPs will comply with the standard norms after the upgradation of existing STPs. Tenders for upgradation of existing STPs have been finalized by Chandigarh Smart City Limited and work orders will be allotted soon. In the meantime, MCC will do the needful to modify existing STP's to meet with the prescribed norms.

- **Concerned Department**

  Municipal Corporation Chandigarh

I. Status of CETPs/ETPs including performance

- **Current status**
  - There is no Common Effluent Treatment Plant (CETP) in Chandigarh.
  - Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per order.

- **Desirable level of compliance in terms of statutes.**

Water quality should meet with the standards prescribed in schedule VI of Environment (Protection) Act, 1986 for discharge of effluents in inland surface water.

- **Gap between current status and desired levels.**

  Nil

- **Concerned Department**

  Chandigarh Pollution Control Committee

J. <u>Ground water extraction/contamination and re-charge</u>

- **Current status**
  - As per the data of yearly ground water monitoring, no contamination is found in the ground water of U.T. Chandigarh. However, this water is not used for drinking purpose.
  - Extraction of ground water is being regulated by MCC.

- **Desirable level of compliance in terms of statutes.**

  Ground water should be free from any contaminants.

- **Gap between current status and desired levels.**

  Nil

- **Concerned Department**

  Municipal Corporation Chandigarh

K. <u>122 Non-attainment cities/ Status of control of Air Pollution</u>

- **Current status**

As per the orders of Hon'ble National Green Tribunal (NGT) vide O.A. No. 681 of 2018 Chandigarh Administration has submitted an action plan for the control of air pollution in Chandigarh to Central Pollution Control Board (CPCB), Delhi with an aim to curb the concentration of air pollutants in ambient air of Chandigarh which was approved by CPCB. Air Quality Monitoring Committee (AQMC) has been constituted to look after the actions proposed in the Action Plan and necessary action for control of air pollution is being taken.

It is further submitted that Steering Committee of National Clean Air Programme of MoEF&CC, Government of India at national level reviewed the various components of Chandigarh's action plan for the control of air pollution and approved an amount of Rs. 10 Crores for few activities which can help to reduce the

pollution level of the city. The component including allocated budget and its progress report is as elaborated below:-

- **Future Action Plan/ Proposal of attending the gap with time lines**

Component details	Budget (Rs)	Progress report
Installation and commissioning of 2 nos. CAAQMS	2.4 crore	The order for installation of two nos. of CAAQMS in Chandigarh will be placed soon. **(Total Expenditure: NIL)**
Source apportionment study	80 lakh	As per the guidelines of CPCB, CPCC called expression of interest from reputed organisations and institutes to out carry source apportionment studies and emission inventory in Chandigarh. The EOI's for the study have been received and 05 institutions have been selected. Now, RFPs are being sent. **(Total Expenditure: NIL)**
Public awareness and capacity building activities	50 lakh	Public awareness activities w.r.t. reducing air pollution in Chandigarh are being carried out by Panjab University, Chandigarh for which an amount of Rs. 30 Lacs has been granted to them. In addition to it, CPCC is also doing many activities to make the public aware and sensitise them to reduce air pollution in the city. **(Total Expenditure: 21.34 Lacs)**
Proper collection of horticulture waste (bio-mass) and its disposal following composting cum gardening	40 lakh	Municipal Corporation Chandigarh has submitted a detailed action plan and is doing works as per their plan. **(Total released amount: Rs. 20 Lacs)**
Mechanical street sweepers to mitigate road side dust	2 crore	Municipal Corporation Chandigarh has procured two nos. of mechanical street sweepers machines to clean the roads of Chandigarh. **(Total Expenditure: Rs. 200 Lacs)**
Water Sprinkler to mitigate roadside dust and to sprinkle water along the open areas along the roads.	1 crore	Municipal Corporation Chandigarh has procured four nos. of small water sprinklers machines being are being used for COVID-19 control also. Truck mounted sprinklers are in the process of procurement through tendering process. **(Total released amount: Rs. 100 Lacs)**

Mobile enforcement unit for better enforcement of pollution control laws and acts	30 lakh	Chandigarh Pollution Control Committee has purchased two vehicles which are used to check and verify the compliances made the various industries in Chandigarh w.r.t. air pollution. **(Total Expenditure: Rs. 29.67 Lacs)**
Greening and paving activities to cover open areas which might be sources of air pollution	2.6 crore	Municipal Corporation Chandigarh has submitted a detailed action plan for the greening and paving of the open areas along the roads in Chandigarh and is doing works as per their plan. **(Total released amount: Rs. 130 Lacs)**
Total	**10 crore**	**Total Amount released/spent by CPCC: 502 Lacs**

- **Dissemination of AQI to general public**

Air Quality Index of Chandigarh is being displayed at seven locations at Paryavaran Bhawan Sector – 19, Sukhna Lake, PGI, Railway Station (Forest Nursery, Daria), ISBT 43, Sector 17 Market and Panjab University (South Campus) Sector 25, Chandigarh.

- **Implementation of Graded Response Action Plan (GRAP)**

As per the orders of Hon'ble NGT, Chandigarh has finalized and implemented GRAP in which various actions will be taken by concerned agencies according to the level of Air Quality Index (AQI).

➢ **Concerned Department**

Chandigarh Pollution Control Committee

L. Control of Noise Pollution

➢ **Current status**

Chandigarh Administration is divided the various parts of Chandigarh into different zones i.e. Industrial Area, Commercial Area, Residential Area and Silence Zone. The noise levels are maintained at these locations as per Noise Pollution (Regulation and Control) Rules, 2000.

Chandigarh Administration has designated the following officers for implementation of Noise Rules.

1. Sub-Divisional Magistrate (South)
2. Sub-Divisional Magistrate (East)
3. Sub-Divisional Magistrate (Central)
4. Senior Superintendent of Police (City) Police Department., UT Chandigarh
5. Member Secretary, Chandigarh Pollution Control Committee

- **Future Action Plan/ Proposal of attending the gap with time lines**

S. No.	Actions/ measures	Responsible agency (ies)	Status
1.	Noise pollution mapping of the entire U.T. of Chandigarh	Chandigarh Pollution Control Committee (CPCC)	EOI's have been called for the work
2.	Establishment of real time noise level monitoring station (4 no's) Industrial, Commercial, Residential, Silence		Funds have been requested from CPCB
3.	Restriction and regulation on use of loud speakers, horns, vehicular engines, fire crackers during festivals and social gathering	Chandigarh Administration & Chandigarh Pollution Control Committee (CPCC) & Police Department	Continuing Activity
	Restriction and regulation on sound emitting at construction activity		Continuing Activity
	Restriction and regulation on Sound emitting by DG sets	Chandigarh Pollution Control Committee (CPCC)	Continuing Activity
4.	Strengthening of monitoring mechanism in industry w.r.t. noise	Chandigarh Pollution Control Committee (CPCC)	Continuing Activity
5.	Preparation of guidelines for environmental compensation under Polluter Pay Principle		Waiting for guidelines from CPCB
6.	Establishment of online public grievances of redressal system		Under development
7.	Health survey in area with high noise levels for assessment of impact of noise pollution on human health	Health & Family Welfare Department	Annually
8.	Formulation of Policy w.r.t. mandatory use of sound limiter(s) in all sound system/ Public address system and in Industries for effective control of noise Pollution as per Noise rules, 2000	Department of Environment	Dec 2020

- **Concerned Department**

  Chandigarh Pollution Control Committee

M. Illegal sand mining

- **Current status**

  There is no sand mining zone in U.T., Chandigarh.

N. Rejuvenation of water bodies

- **Current status**

  There is no river passing through Chandigarh.

O. Restoration of polluted water bodies

- **Current status**

  As per the orders of the Hon'ble NGT, the District Magistrate conducts meetings with the concerned departments for restoration of water bodies in Chandigarh.

  The Advisor to the Administrator has appointed the Engineering Department as nodal department to review restoration of water bodies in Chandigarh. The action plan (Annexure 'C') for restoration of Sukhna Lake and other water bodies in village areas of Chandigarh has been submitted to CPCB.

- **Concerned Department**

  Municipal Corporation Chandigarh and
  Engineering Department, Chandigarh Administration

Minutes of the Meeting held on 1st May, 2019 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. Direction issued by Hon'ble National Green Tribunal on dated 26.03.2019 in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government,
   U.T., Chandigarh.
2. Sh. Debendra Dalai, IAS
   Vice Chairman, CPCC.
3. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC.
4. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.
5. Dr. Ajay Kumar Singla, IAS
   Secretary, Transport, U.T., Chandigarh.
6. Dr. Sanjay Kumar Jha, IAS,
   Special Commissioner, Municipal Corporation, Chandigarh.
7. Dr. Amrit Pal Singh
   Medical Officer of Health, MCC.

At the outset, Sh. T.C. Nautiyal, IFS, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members and apprised all regarding order of Hon'ble National Green Tribunal dated 26.03.2019. After that action taken/to be taken on the directions of Hon'ble NGT were discussed point-wise as per detail given below:-

1. Chandigarh Pollution Control Committee informed that as per the directions of Honb'le National Green Tribunal, Municipal Corporation, Chandigarh has to comply with the rule 22 of Solid Waste Management Rules, 2016 within six weeks time. Sh. K.K. Yadav, IAS, Commissioner, Municipal Corporation informed that they have complied almost all the activities as mentioned in the rule 22 of Solid Waste Management Rules and for the rest, they have already initiated action, detail of which is given as under:-

Rule No.22	Activity	Time limit from the date of notification of rules	Reply
1.	Identification of suitable sites for setting up solid waste processing facilities	1 year	Complied. Land has already been identified. Garbage Processing Plant set up by M/s Jaiprakash Associates Ltd. at Sector-25 West is functional.
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	There is a landfill site at Dadu Majra which is spread over about 45 acres.

3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years	Already done.
4.	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid waste at source.	2 years	The bulk generators, 26 in number are handling the wet waste on site.
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	The Municipal Corporation will start the segregation at source by 1st June, 2019 and the whole city for collection of waste in segregated manner will be covered by September, 2019.
6.	Ensure separate storage, collection and transportation of construction and demolition wastes.	2 years	A C&D waste will be taken to the C&D waste plant, which is being made operational by May, 2019 by MCC. A facility for lifting of C&D waste by charging Rs.1000/- per truck per trip has also been started.
7.	Setting up waste processing facilities by all local bodies having 100000 or more population.	2 years	As at Sr.No.1 above.
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	3 years	NA
9.	Setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.	3 years	As at Sr.No.2 above.
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	3 years	NA
11.	Bio-remediation or capping of old and abandoned dump sites.	5 years	Smart City Chandigarh Ltd. is in the process of calling tender for the Bio-Remediation of legacy Waste. The tender will be allotted by July, 2019 & it is planned that the entire Legacy Waste will be remedied by December, 2020.

2. Member Secretary, CPCC informed that Hon'ble NGT has directed to stop discharge of untreated waste water in drains and to comply with the Action Plan submitted to Hon'ble NGT. He further informed that there are still several points from where waste water is being discharged into drains and as per order of Hon'ble NGT upgradation of STPs/setting-up of new STP is to be completed

by 01.01.2021 and not by 30.11.2021 and if there is any delay that should be submitted with justification to Hon'ble NGT in shape of affidavit by Municipal Corporation, Chandigarh.

Commissioner, Municipal Corporation assured that all the discharge points of sewer will be plugged very soon and regarding upgradation of STPs/setting-up of new STP they will discuss the same with Technical Team of Chandigarh Smart City Ltd., who is dealing with this subject. Commissioner, Municipal Corporation also assured that all the corrective measures will be taken to ensure that STP effluent should meet with the prescribed norms.

3. Municipal Corporation, Chandigarh submits Annual Report in Form - IV as required under Rule 24 of Solid Waste Management Rules, 2016 regularly to Chandigarh Pollution Control Committee . The Annual Report for the year 2018 is under consideration and will be sent to CPCC shortly.

4. Worthy Adviser to the Administrator asked the Municipal Corporation, Chandigarh to take necessary steps w.r.t. Management of Plastic Waste.

5. Worthy Adviser to the Administrator asked Secretary, Transport to conduct the study to assess the no. of vehicles to be permitted proportionate to the capacity of the area and accordingly frame the policy as per the directions of Hon'ble NGT.

6. Municipal Corporation, Chandigarh has been asked to look out for all the possibilities, so that all the municipal solid waste generated in U.T., Chandigarh should be processed in accordance with Municipal Solid Waste Management Rules, 2016.

7. Member Secretary, Chandigarh Pollution Control Committee informed that CPCC is regularly submitting Annual Report to Central Pollution Control Board timely as and when provided by Municipal Corporation, Chandigarh.

8. Member Secretary, CPCC informed that Air Quality Index of Chandigarh is being displayed at five locations now and order for Continuous Ambient Air Quality Monitoring System has already been placed and will be installed by June, 2019 and Real Time Air Quality Index will be displayed on the Display Boards.

9. Worthy Adviser to the Administrator directed Chandigarh Pollution Control Committee to prepare Graded Response Action Plan (GRAP in line with Delhi) and if required, Technical Expertise may be engaged.

At the end, Worthy Adviser to the Administrator advised all concerned to take action in a time bound manner and progress review shall be done again next month.

The Meeting ended with thanks to the Chair.

Minutes of the Meeting held on 11th June, 2019 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal on dated 26.03.2019 in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government/Environment,
   U.T., Chandigarh.

2. Dr. Ajay Kumar Singla, IAS
   Secretary, Transport, U.T., Chandigarh.

3. Sh. Debendra Dalai, IFS
   Vice Chairman, CPCC.

4. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC.

5. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.

At the outset, Sh. T.C. Nautiyal, IFS, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members. After that action taken/to be taken as per the directions of Hon'ble NGT were discussed point-wise as per detail given below:-

1. **Status of implementation of Solid Waste Management Rules, 2016**
   i. Commissioner, Municipal Corporation informed that door to door collection of segregated waste has already been started and by the end of September, 2019 whole of the Chandigarh will be covered.
   ii. For Bio-remediation of legacy waste, tenders have already been floated and work will be allotted very soon.

2. **Status of implementation of Plastic Waste Management Rules, 2016**

Worthy

   i. Worthy Advisor to the Administrator has directed the Commissioner, Municipal Corporation to submit revised action plan w.r.t. implementation of Plastic Waste Management Rules, 2016 to CPCC within a week's time.

ii. Member Secretary, CPCC informed that although MC is conducting raids for use of polythene/ plastic/ non- woven plastic carry bags/ plastic plates/ plastic glasses and other allied items as per the orders of Hon'ble NGT but despite of that these are still available in many places of Chandigarh. The Advisor to the Administrator directed that letters be issued to the SDMs to strictly enforce the orders of Hon'ble NGT and notification of Chandigarh Administration dated 30.07.2008. The teams constituted for the purpose should strengthen the monitoring and enforcement mechanism and submit monthly reports to CPCC in this regard. The Principal Secretary (Environment) informed that massive awareness programmes along with raids also to be conducted by the department.

3. Status of implementation of C&D Waste Management Rules, 2016

The Commissioner, Municipal Corporation has informed that Construction and Demolition waste processing facility has already started functioning.

4. Action plan for control of pollution in river Ghaggar

MS, CPCC informed that out of 5 STPs, 3 STPs are not meeting with the prescribed standards and STPs are not running on their optimum capacity because of which untreated waste water goes into drains and finally reaches river Ghaggar. He also informed that MC has not submitted the latest status regarding discharge of untreated sewage/wastewater at Sukhna and N-Choe.

The Commissioner, MC informed that as per the action plan submitted to Hon'ble NGT they are already in the process of upgradation of STPs and only after that prescribed norms will be achieved. He further informed that the teams of MC are already in process of tapping the untreated sewage/wastewater and connection of same to the sewage line. However, because of very old pipelines, they are facing many problems but, he assured that within 2-3 months they will replace the damaged pipelines and tap all the untreated discharge points. Further, he informed that because of change in norms of Phosphorus (total) by Hon'ble NGT in its order dated 30.04.2019, they have to revise the DNIT and re-call the tenders which will delay the process. He also assured that latest status regarding discharge points at Sukhna and N-Choe will be provided to CPCC in a week's time.

5. **Status of assessment of number of vehicles to be permitted proportionate to the capacity of the area and policy framework for the same**

The Secretary Transport informed that they are already in talks with expertise of PEC who have informed them that such kind of study is already conducted by them earlier.

Worthy Advisor to the Administrator directed them to speed up the process and if required fresh study should be conducted and action taken report should be submitted by 15th July, 2019 to CPCC.

6. **Status of preparation of Graded Response Action Plan (GRAP)**

MS, CPCC informed that on 6th June, 2019, MOU has been signed between CPCC, PU and MoEF&CC according to which PU will be providing technical assistance for implementation of National Clean Air Programme (NCAP) and will help in preparation of GRAP. The Advisor to the Administrator directed that GRAP plan of Delhi should also be referred and accordingly plan for Chandigarh should be prepared at the earliest.

At the end, Worthy Adviser to the Administrator advised all concerned to take action in a time bound manner and progress review shall be done again.

The meeting ended with thanks to the Chair.

Minutes of the Meeting held on 12th July, 2019 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal on dated 26.03.2019 in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government/Environment,
   U.T., Chandigarh.

2. Dr. Ajay Kumar Singla, IAS
   Secretary, Transport, U.T., Chandigarh.

3. Sh. Debendra Dalai, IFS
   Vice Chairman, CPCC.

4. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC.

5. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.

At the outset, Sh. T.C. Nautiyal, IFS, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members. After that the present status of action taken as per the directions of Hon'ble NGT were point-wise discussed as per detail given below:-

1. **Status of implementation of Solid Waste Management Rules, 2016**
   - **i.** The Commissioner, Municipal Corporation informed that door to door collection of segregated waste has already been started and by the end of September, 2019 whole of the Chandigarh will be covered.
   - **ii.** For Bio-remediation of legacy waste, tenders have already been floated and work will be allotted very soon.

2. **Status of implementation of Plastic Waste Management Rules, 2016**
   - **i.** The Commissioner, Municipal Corporation has submitted revised action plan w.r.t. implementation of Plastic Waste Management Rules, 2016 to Central Pollution Control Board.
   - **ii.** The Adviser to the Administrator directed that all concerned departments should strictly enforce the orders of Hon'ble NGT and

orders of Chandigarh Administration regarding ban on use of polythene/ plastic/ non- woven plastic carry bags/ plastic plates/ plastic glasses and other allied items. The teams constituted for the purpose should strengthen the monitoring and enforcement mechanism and submit monthly reports to CPCC in this regard.

3. **Status of implementation of C&D Waste Management Rules, 2016**

The Commissioner Municipal Corporation informed that the Construction and Demolition waste processing facility has already started functioning and the Annual Report on C & D Waste Management Rules will be submitted to CPCC in a week's time.

4. **Action plan for control of pollution in river Ghaggar**

The Member Secretary, CPCC informed that out of 5 STPs, 3 STPs are not meeting with the prescribed standards and STPs are not running on their optimum capacity because of which untreated waste water goes into drains and finally reaches river Ghaggar. He also informed that there are several discharge points on Sukhna Choe and N-Choe which are to be plugged.

The Commissioner, Municipal Corporation informed that they are already in the process of upgradation of STPs but because of change in norms of Phosphate by Hon'ble NGT in its order dated 30.04.2019, they have to re-tender which will take some more time. He further informed that they are in the process to plug all the discharge points on Sukhna Choe and N-Choe. However, because of very old pipelines and rainy season, it is taking time but, he assured that within 2-3 months they will replace the damaged pipelines and tap all the untreated discharge points.

5. **Status of assessment of number of vehicles to be permitted proportionate to the capacity of the area and policy framework for the same**

The Adviser to the Administrator directed the Secretary Transport to speed up the process for the study to be conducted through PEC.

6. **Status of preparation of Graded Response Action Plan (GRAP)**

The Member Secretary, CPCC informed that preparation of GRAP is under process and presently previous air quality data is being analysed to work out the action plan.

At the end, Worthy Adviser to the Administrator directed all concerned to take action in a time bound manner and progress review shall be done again.

The meeting ended with a vote of thanks to the Chair.

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Minutes of the Meeting held on 30th August, 2019 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal on dated 26.03.2019 in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government/Environment,
   U.T., Chandigarh.
2. Dr. Ajay Kumar Singla, IAS
   Secretary, Transport, U.T., Chandigarh.
3. Sh. Debendra Dalai, IFS
   Vice Chairman, CPCC.
4. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC.
5. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.

At the outset, Sh. T.C. Nautiyal, IFS, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members. After that the present status of action taken as per the directions of Hon'ble NGT in various cases were point-wise discussed as per detail given below:-

1. **Compliance of Municipal Solid Waste Management Rules, 2016 (O.A. No. 606/2018)**

   i. **Status of implementation of Solid Waste Management Rules, 2016**

      a) The Commissioner, Municipal Corporation informed that door to door collection of segregated waste has already been started and by the end of September, 2019 whole of the Chandigarh will be covered.

      b) For Bio-remediation of legacy waste, Commissioner, Municipal Corporation informed that remediation work will start by end of September, 2019.

   ii. **Status of implementation of Plastic Waste Management Rules, 2016**

      a) The Commissioner, Municipal Corporation informed that they have issued 970 Challans till date to enforce the orders of Hon'ble NGT and orders of Chandigarh Administration regarding ban on use of polythene/ plastic/ non- woven plastic carry bags/ plastic plates/ plastic glasses and other allied items.

iii. **Status of implementation of C&D Waste Management Rules, 2016**

The Commissioner Municipal Corporation informed that the Construction and Demolition waste processing facility is functioning properly.

iv. **Status of assessment of number of vehicles to be permitted proportionate to the capacity of the area and policy framework for the same**

The Secretary Transport informed that they are already in the process of finalizing the conditions and work order will be placed very soon.

v. **Status of preparation of Graded Response Action Plan (GRAP)**

The Member Secretary, CPCC informed that draft GRAP has been formulated and proposed that same may be circulated to all the stakeholders for their suggestions and after that same will be finalized. Adviser to the Administrator approved the same and asked to call comments within fixed time period.

vi. **Display of Air Quality Index**

Air Quality Index of Chandigarh is being displayed at seven locations at Paryavaran Bhawan Sector – 19, Sukhna Lake, PGI, Railway Station (Forest Nursery, Daria), ISBT 43, Sector 17 Market and Panjab University (South Campus) Sector 25, Chandigarh.

2. **"The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted : CPCB (Original Application No. 673/2018).**

- Hon'ble NGT has directed to prepare Action Plan for polluted River Stretches as mentioned in the order.
- In this regard, there are no critically polluted river stretches in U.T., Chandigarh.

3. **Stench Grips Mansa's Sacred Ghaggar River (Suo-Motu Case) And Yogender Kumar Original Application No. 138 of 2016 (TNHRC) (Case No. 559/19/11/14) and Original Application No. 139 of 2016 (TNHRC) (Case No. 600/19/11/14)**

Member Secretary presented the Status of Action Taken by Chandigarh as follows:-

- Out of 11 discharge points at Sukhna Choe 09 have been plugged. 02 points i.e. Colony No. 4 and Hallomajra, work (which involves major work) is already going on and will be completed within 02 months.
- Out of 20 discharge points at N-Choe 13 have been plugged. Most of the remaining points will be plugged within two months and 2-3 points will be plugged by Dec. 2019.
- Out of 03 discharge points at Faida-Choe 02 will be plugged within 02 months and one point will be plugged by June 2020.
- Now at present 06 STPs are operational with total treatment capacity of 53.85 MGD. After which Chandigarh is able to treat 53.85 MGD out of 54 MGD of waste water generation.
- Tender for upgradation of existing STPs and construction of new STP is under process and work will be completed by Nov. 2021 as per plan submitted to Hon'ble NGT.

4. **News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with Multiple timelines to Clear Air in 102 Cities to be released around August 15" dated 08.10.2018 (O.A. No. 681/2018)**

The Member Secretary, CPCC discussed about the concerned case as follows:

- Chandigarh has submitted the Action Plan for the control of Air Pollution in Chandigarh to Central Pollution Control Board as per the orders of Hon'ble NGT & the same was approved by three member committee constituted by Hon'ble NGT.
- Air Quality Monitoring Committee (AQMC) was constituted in Chandigarh to look after the actions proposed in the Action Plan and its achievements.
- Recently a meeting of AQMC was held on 29.08.2019 under the Chairmanship of Director Environment to review the progress of Action Plan.
- **Few major achievements are as follows:**
  i) Installation and Commissioning of CAAQMS at South Campus of Panjab University.
  ii) Commissioning of Construction & Demolition Waste Processing Plant.

iii) Ministry of Environment, Forest & Climate Change will release fund of Rs. 10 Crores for various air pollution abatement activities in Chandigarh for the Financial Year 2019-20.

5. **News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" O.A. No. 1038/2018, dated 13.12.2018.**

   - In this regard, Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T., Chandigarh.

6. **Sudarsan Das v. State of West Bengal & Ors. O.A. No. 173 of 2018, Order dated 04.09.2018.**

   - This case is related to Mining and there is no mining zone in U.T., Chandigarh.

7. **'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected (Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Os. O.A. No. 593/2017 dated 19.02.2019)**

   - Hon'ble NGT in the matter of Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. has directed to impose Environmental Compensation (EC) on the units for non-compliance of the environmental standards/ violation of directions. EC has to be imposed on the basis of pollution index of industrial sector, number of days on which violation took place, scale of operation, scale of violation and location factor. The implementation of the same is under process.

8. **Mahesh Chandra Saxena Vs. South Delhi Municipal Corporation & Ors. O.A. No. 148/2016.**

   - Hon'ble NGT has directed to prepare Action Plan for utilization of treated water of STPs and action plan thereof. Accordingly Municipal Corporation has provided the Status and Action Plan for utilization of treated water, which has been forwarded to Central Pollution Control Board as per the directions of Hon'ble NGT.

9. **Hon'ble Nation Green Tribunal Order O.A. No. 710/2017, 711/2017, 712/2017, 713/2017 in the Matter of Shailesh Singh Vs. Sheela Shahjahanpur & Ors.**

Member Secretary, CPCC presented the Status of Action taken as per the directions of Hon'ble NGT.

- **Direction : Authorizations to all the HCFs**

  Present Status : More than 90% of HCFs have obtained authorization from CPCC under Biomedical Waste Management Rules, 2016. CPCC has published notices in the Newspapers and issued Show Cause Notices to remaining HCF for the compliance of the Rules.

- **Direction : Implementation of Bar Code System**

  Present Status : The system of Bar Coding in the management of biomedical waste is partially adopted in Chandigarh and within a month all the HCFs will be covered for the use of Bar Codes.

- **Direction : Upgradation of present CBWTF or installation of additional CBWTF (if required)**

  Present Status : Presently, Chandigarh is generating 3188 kgs of biomedical waste which is being transported, treated and disposed off by a Biomedical Waste Treatment and Disposal Facility i.e. M/s Alliance Envirocare Company Private Limited located in notified Industrial Area of Chandigarh. The present facility is having adequate capacity to cater the present and future load of biomedical waste of Chandigarh.

- **Direction : Constitution of District Committee under the Chairmanship of District Magistrate**

  Present Status : The District Committee has to be constituted under Deputy Commissioner by 15.09.2019 and letter has already forwarded to the DC, Chandigarh for the constitution of District Committee as per the orders of Hon'ble NGT. Adviser to the Administrator directed that case may be initiated by CPCC for constitution of Committee and after approval of Competent authority same may be forwarded to DC for implementation.

At the end, Worthy Adviser to the Administrator directed all concerned to take action in a time bound manner and progress review shall be done again.

The meeting ended with a vote of thanks to the Chair.

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Minutes of the Meeting held on 30th September, 2019 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Dr. Ajay Kumar Singla, IAS
   Secretary, Transport, U.T., Chandigarh.
2. Sh. Debendra Dalai, IFS
   Vice Chairman, CPCC.
3. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC.
4. Sh. S.K. Jain, HCS
   Additional Commissioner, Municipal Corporation, Chandigarh.

At the outset, Sh. T.C. Nautiyal, IFS, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members. After that he briefed about the directions of Hon'ble NGT in their latest order dated 19.09.2019, that information is to be submitted to CPCB within one month from the date of issue of the said order i.e. till 18.10.2019 by the Chief Secretaries of all the States and Union Territories with regard to the thematic areas in terms of the following:

- Current status
- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.
- Name and designation of designated officer for ensuring compliance to provisions under statute.

Then the present status of action taken as per the directions of Hon'ble NGT in their received order dated 19.09.2019 various thematic areas were point-wise discussed as per detail given below:-

S.No.	Thematic Area	Current Status	Complied/ Not complied	Concerned Department
1.	Compliance to SWM Rules including legacy waste	➢ Door to door collection of segregated waste has already been started.	Adviser to the Administrator directed MCC to submit new timeline within week's time to CPCC as deadline of 30.09.2019 has passed as per plan submitted to Hon'ble NGT.	Municipal Corporation
		➢ Bio-remediation of legacy waste will start by end of September, 2019.	MCC has been directed to submit status of Bio-remediation within a week's time to CPCC.	

4.	Compliance to Biomedical Waste Rules	➢ All the biomedical waste is being collected and disposed off on a daily basis by Chandigarh through Biomedical Waste Treatment and Disposal Facility i.e M/s Alliance Envirowaste Company Private Limited	Complied with	Chandigarh Pollution Control Committee
5.	Compliance to Construction & Demolition Waste	➢ The Construction and Demolition waste processing facility of capacity 80 MT/ day is functioning properly	Complied with	Municipal Corporation
6.	Compliance to Hazardous Waste Rules	➢ Whole of the hazardous waste is collected and transported through authorized TSDF, incinerator and recyclers from various units located in Chandigarh to their facilities located in Punjab and Haryana.	Complied with	Chandigarh Pollution Control Committee
5.	Compliance to E-waste Rules	➢ Karo Sambhav (PRO), M/s Ramky Enviro Engineers Ltd., M/s Spreco Recycling and M/s Ortech India Corporation are available to collect E-waste from Chandigarh	Complied with	Chandigarh Pollution Control Committee
6.	351 Polluted Stretches in the country	There are no critically polluted river stretches in U.T., Chandigarh	N/A	-
7.	122 Non-attainment cities	➢ Air Quality Monitoring Committee (AQMC) has been constituted to look after the actions proposed in the Action Plan for control of air pollution in Chandigarh and meetings are being conducted regularly. ➢ MoEF&CC has released first grant of Rs. 6 Crores to Chandigarh to implement the action points. ➢ CPCC is waiting for the guidelines/Standard Operating Procedures (SoPs) of Central Pollution Control Board for the source apportionment study/carrying capacity. The procedure for the source apportionments study/carrying capacity will be initiated once CPCB will provide the technical guidelines in this regard.	Complied with Grant has been received and action is being taken as per the plan submitted. As soon as guidelines are received, study for source apportionment and carrying capacity will be initiated.	Chandigarh Pollution Control Committee and Transport Department

8.	Red industrial clusters	➢ Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T. Chandigarh.	NA	Chandigarh Pollution Control Committee
9.	Status of STPs and reuse of treated water	➢ Most of the discharge points in Sukhna Choe and N-choe have been plugged. Discharge points in Patiala Choe will be plugged soon. ➢ At present the STPs are operational with total treatment capacity of [illegible] MGD and tender for upgradation of existing STPs and construction of new STP is under process. ➢ Action Plan for utilization of treated water as provided by MCC has been already forwarded to Central Pollution Control Board as per the directions of Hon'ble NGT.	MCC has submitted the action plan for plugging of remaining discharge points of various choes. MCC informed that they have to re-call the tenders due to some technical issues and last date for submission of technical bid is 14.10.2019. Complied with	Municipal Corporation
10.	Status of CETPs/ETPs including performance	➢ There is no Common Effluent Treatment Plant (CETP) in Chandigarh. ➢ Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per order.	Complied with Complied with	Chandigarh Pollution Control Committee
11.	Ground water extraction/contamination and re-charge	➢ As per the data of ground water monitoring, no contamination of heavy metals is found in the ground water of U.T. Chandigarh. ➢ Extraction of ground water is being regulated by MCC.	Complied with Complied with	Chandigarh Pollution Control Committee and Municipal Corporation
12.	Air pollution including noise pollution	➢ Chandigarh comes under non attainment cities for which necessary action according to the plan for control of air pollution as submitted to CPCB is already being taken. ➢ Formulation of action plan for control of noise pollution is under process	Complied with Under Process	Chandigarh Pollution Control Committee and Municipal Corporation

		➢ Draft GRAP has been formulated and the same has been circulated to all the stakeholders for their suggestions. ➢ Air Quality Index of Chandigarh is being displayed at seven locations at Paryavaran Bhawan Sector – 19, Sukhna Lake, PGI, Railway Station (Forest Nursery, Daria), ISBT 43, Sector 17 Market and Panjab University (South Campus) Sector 25, Chandigarh	GRAP is being finalized Complied with	
13.	Illegal sand mining	➢ There is no mining zone in U.T., Chandigarh	N/A	-
14.	Rejuvenation of water bodies	➢ There is no river passing through Chandigarh	N/A	-

At the end, Worthy Adviser to the Administrator directed all concerned to take action in a time bound manner and review of progress shall be carried out again.

The meeting ended with a vote of thanks to the Chair.

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Minutes of the Meeting held on 28th November, 2019 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016"

The following members were present :-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government/Environment,
   U.T., Chandigarh.
2. Dr. Ajay Kumar Singla, IAS
   Secretary, Transport, U.T., Chandigarh.
4. Sh. Debendra Dalai, IFS
   Vice Chairman, CPCC.
5. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC.
6. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.
7. Sh. S.K. Jain, HCS
   Additional Commissioner, Municipal Corporation, Chandigarh.

At the outset, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members. After that, the present status of action taken as per the directions of Hon'ble NGT dated 19.09.2019 in various thematic areas were point-wise discussed as per the detail given below:-

S.No.	Thematic Area	Current Status	Observations/ Action to be taken
1.	Compliance to SWM Rules including legacy waste	➢ Door to door collection of segregated waste has already been started and entire city will be covered soon. ➢ Chandigarh Smart City Limited has allotted the work of Bio-remediation of legacy waste to M/s SMS Ltd.	Adviser to the Administrator directed MCC to provide timeline for collection and transportation of segregated waste from the entire city to which The Commissioner MCC informed that segregation of waste has been started in more than 40% area of Chandigarh and by the end of December, 2019 whole of Chandigarh will be covered. MCC informed that manpower and machinery have been mobilized for the work of bioremediation and work will start by 15th December, 2019.
2.	Compliance to Bio-medical Waste Rules	➢ All the biomedical waste is being collected and disposed off on a daily basis in Chandigarh through	Being Complied

		Biomedical Waste Treatment and Disposal Facility i.e. M/s Alliance Envirocare Company Private Limited	
3.	Compliance to Construction & Demolition Waste	➢ The Construction and Demolition waste processing facility of capacity 80 MT/ day is functioning properly	Member Secretary, CPCC informed that C & D waste is found lying across the roads in southern sectors. Chief Engineer, Chandigarh Administration informed that people dump C & D waste as they are not aware of the provisions regarding disposal of C & D waste through MCC. Advisor to the Administrator directed that special drives should be organized to aware general public regarding proper disposal of C & D waste and proper dust mitigation measures to be taken during construction. He further directed to impose penalty on the violators.
4.	Compliance to Hazardous Waste Rules.	➢ Whole of the hazardous waste is collected and transported through authorized TSDF, incinerator and recyclers from various units located in Chandigarh to their facilities located in Punjab and Haryana.	Being Complied
5.	Compliance to E-waste Rules	➢ Karo Sambhav (PRO), M/s Ramky Enviro Engineers Ltd., M/s Spreco Recycling and M/s Ortech India Corporation are available to collect E-waste from Chandigarh	Being Complied
6.	351 Polluter Stretches in the country	➢ There are no critically polluted river stretches in U.T., Chandigarh	Not Applicable
7.	122 Non-attainment cities	➢ Air Quality Monitoring Committee (AQMC) has been constituted to look after the actions proposed in the Action Plan for control of air pollution in Chandigarh and meetings are being conducted regularly. ➢ Technical Guidelines/ Standard Operating Procedures (SoPs) for the source apportionment study/carrying capacity have been received from Central Pollution	Being Complied The Worthy Advisor directed to look for the possibility of banning registration of vehicles which are more that 15 yrs. old in Chandigarh as well as in neighboring states of Punjab and Haryana. Worthy Advisor to the Administrator also directed to install air purifiers in crowded streets of Chandigarh on pilot basis.

		Control Board. The Expression of Interest is being called by CPCC shortly.	
8.	100 industrial clusters	➢ Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T., Chandigarh	Not Applicable
9.	Status of STPs and re-use of treated water	➢ Most of the discharge points at Sukhna Choe, N-choe and Faida-Choe have been plugged. ➢ At present 06 STPs are operational with total treatment capacity of 53.85 MGD and tender for upgradation of existing STPs and construction of new STP is under process. ➢ Action Plan for utilization of treated water as provided by MCC has been already forwarded to Central Pollution Control Board as per the directions of Hon'ble NGT.	The Commissioner, Municipal Corporation, Chandigarh informed that they are in process of tapping rest of the discharging points. Work of upgradation was to be completed by Nov. 2021 as per plan submitted to Hon'ble NGT. However, MCC has changed the deadline to April, 2022. Being Complied
10.	Status of CETPs/ETPs including performance	➢ There is no Common Effluent Treatment Plant (CETP) in Chandigarh. ➢ Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per order.	Being Complied
11.	Ground water extraction/contamination and re-charge	➢ As per the data of ground water monitoring, no contamination of heavy metals is found in the ground water of U.T. Chandigarh. ➢ Extraction of ground water is being regulated by MCC.	Being Complied
12.	Air pollution including noise pollution	➢ Chandigarh comes under non attainment cities for which necessary action according to the plan for control of air pollution as	Being Complied

		submitted to CPCB is already being taken. ➢ Formulation of action plan for control of noise pollution is drafted by CPCC and has been circulated among stakeholders and will be sent to CPCB on finalization. ➢ Methodology for GRAP has been finalized and will be applicable once approved by the concerned authorities. ➢ Air Quality Index of Chandigarh is being displayed at seven locations at Paryavaran Bhawan Sector –19, Sukhna Lake, PGI, Railway Station (Forest Nursery, Daria), ISBT 43, Sector 17 Market and Panjab University (South Campus) Sector 25, Chandigarh	
13.	Illegal sand mining	➢ There is no mining zone in U.T., Chandigarh	Not Applicable
14.	Rejuvenation of water bodies	➢ There is no river passing through Chandigarh	Not Applicable

At the end, Worthy Adviser to the Administrator directed all concerned to take action in a time bound manner and progress review shall be done again.

The meeting ended with a vote of thanks to the Chair.

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Minutes of the Meeting held on 31st January, 2020 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government/Environment,
   U.T., Chandigarh.

2. Sh. Debendra Dalai, IFS
   Vice Chairman, CPCC.

3. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC.

4. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.

5. Sh. Mukesh Anand
   Chief Engineer, Chandigarh Adminstration

At the outset, Sh. T.C. Nautiyal, IFS, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members. After that the present status of action taken as per the directions of Hon'ble NGT on various thematic areas were point-wise discussed as per detail given below:-

S.No.	Thematic Area	Current Status	Complied/ Not complied	Concerned Department
1.	Compliance to SWM Rules including legacy waste	➢ Door to door collection of segregated waste has already been started. ➢ The work of Bio-remediation of legacy waste has been started.	The Commissioner MCC ensured that 100 % door to door collection of segregated waste will be covered by 31st March, 2020. Complied with	Municipal Corporation
2.	Compliance to Bio-medical Waste Rules	➢ All the biomedical waste (incinerable and non-incinerable) is being collected and disposed off on a daily basis in Chandigarh through Biomedical Waste Treatment and Disposal Facility i.e. M/s Alliance Envirocare Company Private Limited. ➢ As per Biomedical Waste Rules, 2016, all the Health Carew Facilities have to	Complied with CPCC will take action on all the health care facilities which have	Chandigarh Pollution Control Committee and Engineering Department

		treatment of their liquid waste.	to the Administrator directed the Chief Engineer, Chandigarh Administration to ensure that ETPs are installed in all Government Hospitals.	
3.	Compliance to Construction & Demolition Waste	➢ The Construction and Demolition waste processing facility of capacity 160 MT/ day is functioning properly	Complied with	Municipal Corporation
4.	Compliance to Hazardous Waste Rules.	➢ Whole of the hazardous waste is collected and transported through authorized TSDF, incinerator and recyclers from various units located in Chandigarh to their facilities located in Punjab and Haryana.	Complied with	Chandigarh Pollution Control Committee
5.	Compliance to E-waste Rules	➢ Karo Sambhav (PRO), M/s Ramky Enviro Engineers Ltd., M/s Spreco Recycling and M/s Ortech India Corporation are available to collect E-waste from Chandigarh	Complied with	Chandigarh Pollution Control Committee
6.	351 Polluter Stretches in the country	There are no critically polluted river stretches in U.T., Chandigarh	N/A	-
7.	122 Non-attainment cities	➢ Air Quality Monitoring Committee (AQMC) has been constituted to look after the actions proposed in the Action Plan for control of air pollution in Chandigarh. ➢ Technical Guidelines/ Standard Operating Procedures (SoPs) for the source apportionment study/carrying capacity have been received from Central Pollution Control Board. The Expression of Interest has been called by CPCC and three EOI have	During the meeting, it was unanimously decided that action plan for control of air pollution in Chandigarh will work only if nearby cities of Panchkula and Mohali are taken into consideration as in case of NCR region. Further, the Advisor to the Administrator have directed CPCC to explore the possibilities of installation of air purifier on pilot basis to study its effects.	Chandigarh Pollution Control Committee and Transport Department

8.	100 industrial clusters	➢ Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T., Chandigarh \	N/A	Chandigarh Pollution Control Committee
9.	Status of STPs and re-use of treated water	➢ Most of the discharge points at Sukhna Choe and N-choe have been plugged.	Advisor to the Administrator has directed the Engineering Department to carry out bioremediation/ phytoremediation for treatment of waste water in Sukhna Choe and N- Choe in consultation with MCC.	Municipal Corporation and Engineering Department
		➢ At present 06 STPs are operational with total treatment capacity of 53.85 MGD and tender for upgradation of existing STPs and construction of new STP is under process.	Advisor to the Administrator has directed the Chief Engineer, Chandigarh Administration to commence the setting up of new STP at Kishangarh before 31.03.2020.	
		➢ Action Plan for utilization of treated water as provided by MCC has been already forwarded to Central Pollution Control Board as per the directions of Hon'ble NGT.	Complied with	
10.	Status of CETPs/ETPs including performance	➢ There is no Common Effluent Treatment Plant (CETP) in Chandigarh.	Complied with	Chandigarh Pollution Control Committee
		➢ Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per order.		
11.	Ground water extraction/contamination and re-charge	➢ As per the data of ground water monitoring, no contamination of heavy metals is found in the ground water of U.T. Chandigarh.	Complied with	Chandigarh Pollution Control Committee and Municipal Corporation
		➢ Extraction of ground water	Complied with	

12.	Air pollution including noise pollution	➢ Chandigarh comes under non attainment cities for which necessary action according to the plan for control of air pollution as submitted to CPCB is already being taken. ➢ Formulation of action plan for control of noise pollution is drafted by CPCC and has been circulated among stakeholders and will be sent to CPCB on finalization. ➢ GRAP has been formulated and implemented in Chandigarh city. ➢ Air Quality Index of Chandigarh is being displayed at seven locations at Paryavaran Bhawan Sector – 19, Sukhna Lake, PGI, Railway Station (Forest Nursery, Daria), ISBT 43, Sector 17 Market and Panjab University (South Campus) Sector 25, Chandigarh.	Complied with Advisor to the Administrator has directed the Member Secretary, CPCC to carry out the study of Noise Mapping for Chandigarh through educational institutes like NITTTR, PEC, Punjab University etc. Complied with Complied with	Chandigarh Pollution Control Committee and Municipal Corporation
13.	Illegal sand mining	➢ There is no mining zone in U.T., Chandigarh	N/A	-
14.	Rejuvenation of water bodies	➢ There is no river passing through Chandigarh	N/A	-

At the end, Worthy Adviser to the Administrator directed all concerned to take action in a time bound manner and review of progress shall be carried out again.

The meeting ended with a vote of thanks to the Chair.

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From

The Deputy Commissioner
U.T., Chandigarh

To

Member Secretary
Chandigarh Pollution Control Committee

Memo No. DC/MA/2020/ 3875
Dated, Chandigarh the 12/2/2020

Subject: **Request to provide copy of minutes of the meeting held on 31.01.2020 regarding directions issued by the Hon'ble N.G.T. in O.A. No. 606/2018- "Compliance of Municipal Solid Waste Management Rules, 2016"**

Reference your Memo No. 4108 dated 28.01.2020 on the subject cited above.

You are requested to provide a copy of the minutes of the subject cited meeting held on 31.01.2020 at 11.30 am under the Chairmanship of W/Adviser to the Administrator in Committee Room of U.T. Secretariat regarding review of the Compliances of Municipal Solid Waste Management Rules, 2016.

for Deputy Commissioner
U.T., Chandigarh.

17/2/2020

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Minutes of the Meeting held on 11th June, 2020 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government/Environment,
   U.T., Chandigarh.

2. Sh. Debendra Dalai, IFS
   Vice Chairman, CPCC

3. Sh. T.C. Nautiyal, IFS
   Member Secretary, CPCC

4. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.

5. Sh. Mandip Singh Brar
   District Magistrate
   U.T., Chandigarh.

6. Sh. Mukesh Anand
   Chief Engineer, Chandigarh Adminstration

At the outset, Sh. T.C. Nautiyal, IFS, Member Secretary, Chandigarh Pollution Control Committee welcomed all the members. After that the present status of action taken as per the directions of Hon'ble NGT on various thematic areas were point-wise discussed as given below:-

S.No.	Thematic Area	Current Status	Complied/ Not complied	Concerned Department
1.	Compliance to SWM Rules including legacy waste	➢ Door to door collection of segregated waste has been started. ➢ The work of Bio-remediation of legacy waste has been started.	Due to diversion of resources in COVID - 19 situation, door to door collection of segregated waste could not be initiated in all the wards of the city. However, The Commissioner MCC ensured that current status of door to door collection of segregated waste will be sent to CPCC within a week's time. Complied with	Municipal Corporation
2.	Compliance to Bio-medical	➢ All the biomedical waste is disposed off on daily basis	Complied with	Chandigarh Pollution

	Waste Rules	through Biomedical Waste Treatment and Disposal Facility i.e. M/s Alliance Envirocare Company Private Limited. ➢ Central Pollution Control Board (CPCB) has issued guidelines w.r.t. management of COVID - 19 biomedical waste which has been communicated to HCFs for the necessary compliance. CPCB has also developed an android mobile app which is being used by all the HCF's to submit data on daily basis.	Complied with CPCC has been doing regular monitoring to verify the compliance done by the HCF's.	Control Committee
3.	Compliance to Construction & Demolition Waste	➢ The Construction and Demolition waste processing facility of capacity 160 MT/ day is functioning properly	Complied with	Municipal Corporation
4.	Compliance to Hazardous Waste Rules.	➢ Whole of the hazardous waste is collected and transported through authorized TSDF, incinerator and recyclers from various units located in Chandigarh to their facilities located in Punjab Haryana and U.P.	Complied with	Chandigarh Pollution Control Committee
5.	Compliance to E-waste Rules	➢ Karo Sambhav (PRO), M/s Ramky Enviro Engineers Ltd., M/s Spreco Recycling and M/s Ortech India Corporation are available to collect E-waste from Chandigarh.	Complied with	Chandigarh Pollution Control Committee
6.	351 Polluter Stretches in the country	There are no critically polluted river stretches in U.T., Chandigarh.	N/A	-
7.	122 Non-attainment cities	➢ Air Quality Monitoring Committee (AQMC) is continuously working for control of air pollution in Chandigarh. ➢ The EOI's for the source apportionment study have been received and are being evaluated.	Complied with	Chandigarh Pollution Control Committee
8.	100 industrial clusters	➢ Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster	N/A	Chandigarh Pollution Control Committee

9.	Status of STPs and re-use of treated water	➢ The discharge points at Sukhna Choe and N-choe have been plugged.	Advisor to the Administrator has directed the Engineering Department to look for possibility of bioremediation/ phytoremediation for treatment of waste water in Sukhna Choe, N- Choe and STP's in consultation with MCC.	Municipal Corporation and Engineering Department
		➢ At present 06 STPs are operational with total treatment capacity of 242.3 MLD for sewage generation of 243 MLD. For the treatment of remaining 0.7 MLD, tender for installation of new STP of 2 MLD at Kishangarh is in process and work will be allotted before 30.6.2020.	Is being complied	
		➢ Tender for upgradation of existing STPs has been called by Chandigarh Smart City Limited and last date of submission of bid is 19.6.2020.	Is being complied	
		➢ Action Plan for utilization of treated water as provided by MCC was forwarded to CPCB. The plan is now being amended as per the directions given by CPCB.	Is being complied	
10.	Status of CETPs/ETPs including performance	➢ There is no Common Effluent Treatment Plant (CETP) in Chandigarh.	Complied with	Chandigarh Pollution Control Committee
		➢ Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per order.	Complied with	
11.	Ground water extraction/contamination and re-charge	➢ As per the data of ground water monitoring, no contamination of heavy metals is found in the ground water of U.T. Chandigarh.	Complied with	Chandigarh Pollution Control Committee and Municipal Corporation

		➢ Extraction of ground water is being regulated by MCC.	Complied with	
12.	Air pollution including noise pollution	➢ Necessary action for control of air pollution as per the action plan submitted to CPCB is being taken. ➢ Action plan for control of noise pollution has been formulated by CPCC. ➢ GRAP has been formulated and will be implemented as and when required. ➢ Air Quality Index of Chandigarh is being displayed at seven locations at • Paryavaran Bhawan Sector – 19, • Sukhna Lake, • PGI, • Railway Station (Forest Nursery, Daria), • ISBT 43, • Sector 17 Market and • Panjab University (South Campus) Sector 25	Complied with Complied with Complied with Complied with	Chandigarh Pollution Control Committee and Municipal Corporation
13.	Illegal sand mining	➢ There is no mining zone in U.T., Chandigarh	N/A	-
14.	Rejuvenation of water bodies	➢ There is no river passing through Chandigarh	N/A	-

Further, the Member Secretary, CPCC informed that an order has been passed by Hon'ble NGT dated 1.6.2020 in OA no. 325 of 2015 in IA no. 700 of 2019 and MA no. 252 of 2019 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs Union of India & Ors. w.r.t. restoration of polluted water bodies. The Hon'ble Tribunal has directed to prepare an action plan on restoration of polluted water bodies (lakes, ponds etc.) of the region which is to be submitted by 31.07.2020 failing which environmental compensation of Rs. 1 lakh per month has to be paid. They have further directed that The District Magistrate may conduct regular meetings with all the stakeholders and submit compliance reports to CPCB through the Chief Secretary. First such meeting may be conducted within one month from the date of the issue of the order and the report may be provided to CPCB before 31.08.2020.

In view of this, Worthy Advisor to the Administrator directed the District

the Chief Engineer, Chandigarh Administration to prepare action plan for restoration of Sukhna as per the given schedule.

At the end, Worthy Adviser to the Administrator directed all concerned to take action in a time bound manner.

The meeting ended with a vote of thanks to the Chair.

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Minutes of the 9th Meeting held on 28th July, 2020 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government/Environment,
   U.T., Chandigarh.

2. Sh. Debendra Dalai, IFS
   Member Secretary, CPCC

3. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.

4. Sh. Mandip Singh Brar
   District Magistrate
   U.T., Chandigarh.

5. Sh. Mukesh Anand
   Chief Engineer, Chandigarh Administration

In the meeting, action taken as per the directions of Hon'ble NGT on various thematic areas were point-wise discussed and the status is as given below:-

S.No.	Thematic Area	Current Status	Complied/ Not complied	Concerned Department
1.	Compliance to SWM Rules including legacy waste	➢ Door to door collection of segregated waste has been started.	The Commissioner MCC informed that around 26% of the area has been covered and ensured that 100% door to door collection of segregated waste will be completed by 30th September, 2020.	Municipal Corporation
		➢ The work of Bio-remediation of legacy waste is at a slow pace.	The Commissioner MCC informed that their 3rd line has been installed and is operational and the work will be completed as per the given timelines of Hon'ble NGT.	Municipal Corporation
		➢ Proper disposal of leachate generating from the landfill site	The Member Secretary, CPCC informed that leachate has been found flowing from the landfill	Municipal Corporation/ Engineering Department

			site into the Patiala ki Rao (choe) without any treatment which is completely against the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Solid Waste Management Rules, 2016. In this regard, the worthy Adviser to the Administrator directed the Commissioner, MCC to ensure that leachate is duly treated and properly disposed off	
2.	Compliance to Bio-medical Waste Rules	➢ Biomedical waste generated in all the health care facilities is disposed off properly through Biomedical Waste Treatment Facility	Complied with	Chandigarh Pollution Control Committee
		➢ Central Pollution Control Board (CPCB) has issued guidelines w.r.t. management of COVID -19 biomedical waste which has been communicated to HCFs for the necessary compliance. CPCB has also developed an android mobile app which is being used by all the HCF's to submit data on daily basis.	Complied with CPCC has been doing regular monitoring to verify the compliance done by the HCF's.	Chandigarh Pollution Control Committee
3.	Compliance to Construction & Demolition Waste	➢ The Construction and Demolition waste processing facility of capacity 150 MT/ day is functioning properly	Complied with	Municipal Corporation
4.	Compliance to Hazardous Waste Rules.	➢ Whole of the hazardous waste is collected and transported through authorized TSDF, incinerator and recyclers to their facilities located in Punjab Haryana and U.P.	Complied with	Chandigarh Pollution Control Committee
5.	Compliance to E-waste Rules	➢ Karo Sambhav (PRO), M/s Ramky Enviro Engineers Ltd., M/s Spreco Recycling and M/s Origin India Corporation are available to collect E-waste from Chandigarh	Complied with	Chandigarh Pollution Control Committee

6.	351 Polluter Stretches in the country	There are no critically polluted river stretches in U.T., Chandigarh.	N/A	-
7.	122 Non-attainment cities	➢ Air Quality Monitoring Committee (AQMC) is continuously monitoring the implementation of action plan for control of air pollution in Chandigarh. ➢ The EOI's for the source apportionment study have been received and are being evaluated.	Complied with Is being complied	Chandigarh Pollution Control Committee Chandigarh Pollution Control Committee
8.	100 industrial clusters	➢ Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T. Chandigarh.	N/A	Chandigarh Pollution Control Committee
9.	Status of STPs and re-use of treated water	➢ The discharge points at Sukhna Choe and N-choe have been plugged except for one point at Sukhna choe which is because of breakage in pipeline inside the Daria Forest. ➢ At present 06 STPs are operational with total treatment capacity of 242.3 MLD for sewage generation of 243 MLD. For the treatment of remaining 0.7 MLD, tender for installation of new STP of 2 MLD at Kishangarh was in process and work was to be allotted before 30.6.2020. ➢ Tender for upgradation of existing STPs was called by Chandigarh Smart City Limited and last date of submission of bid was 9.6.2020.	The Commissioner, MCC informed that they have sought permission from the Forest Department, Chandigarh and pipeline will be repaired soon. The Chief Engineer informed that the work of allotment got delayed due to lockdown but now work order will be issued very soon. The CEO, CSCL informed that the tendering process is going on for allotted of work upgradation of existing STPs. The worthy Adviser to the Administrator directed CEO, CSCL to ensure that work of upgradation should be complete	Municipal Corporation Engineering Department Chandigarh Smart City Limited

			within stipulated timeline.	
		➢ Amended Action' Plan for utilization of treated water as provided by MCC was forwarded to CPCB.	The Commissioner, MCC informed that after upgradation of STP's, more tertiary treated water will be available which will be channelized for utilization by bulk users.	Municipal Corporation
10.	Status of CETPs/ETPs including performance	➢ There is no Common Effluent Treatment Plant (CETP) in Chandigarh.	-	-
		➢ Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per the order.	Complied with	Chandigarh Pollution Control Committee
11.	Ground water extraction/contamination and re-charge	➢ As per the data of ground water monitoring, no contamination of heavy metals is found in the ground water of U.T. Chandigarh.	Complied with	Chandigarh Pollution Control Committee
		➢ Extraction of ground water is being regulated by MCC.	Complied with	Municipal Corporation
12.	Air pollution including noise pollution	➢ Necessary action for control of air pollution as per the action plan submitted to CPCB is being taken.	Complied with	Chandigarh Pollution Control Committee and Municipal Corporation
		➢ Action plan for control of noise pollution has been formulated by CPCC.	Complied with	
		➢ GRAP has been formulated and will be implemented as and when required.	Complied with	
		➢ Air Quality Index of Chandigarh is being displayed at seven locations at:	Complied with	

		• Paryavaran Bhawan Sector – 19, • Sukhna Lake, • PGI, • Railway Station (Forest Nursery, Daria), • ISBT 43, • Sector 17 Market and • Panjab University (South Campus) Sector 25		
13.	Illegal sand mining	➢ There is no mining zone in U.T., Chandigarh	N/A	-
14.	Rejuvenation of water bodies	➢ There is no river passing through Chandigarh	N/A	-
15.	Restoration of water bodies	➢ To conduct regular meetings with the stakeholders and submit compliance reports to CPCB	Is being complied	District Magistrate
		➢ Action plan to be submitted to be submitted for restoration of Sukhna Lake before 31.07.2020.	The Chief Engineer informed that the action plan for restoration of Sukhna Lake is being prepared.	Engineering Department
		➢ Action plan for restoration of water bodies available in village areas is to be prepared and submitted before 31.08.2020.	The District Magistrate informed that he is seized of the matter and he has already convened two meetings. The action plan will be ready soon.	District Magistrate and Engineering Department

At the end, Worthy Adviser to the Administrator summarized as below:

- 100% door to door collection of segregated waste to be completed by 30th September, 2020.
- The leachate generating from the landfill site should be duly treated and properly disposed off.
- The work order for installation of new STP of 2 MLD at Kishangarh to be issued at the earliest.
- The work of upgradation of existing STP's should be completed within stipulated timeline.
- The action plan for restoration of water bodies of village areas of Chandigarh to be compiled within stipulated timeline.
- The Commissioner, MCC to ensure that the land-use of water bodies available in the villages of Chandigarh should not be altered for any other

purposes.

Worthy Adviser to the Administrator further directed all concerned to take action in a time bound manner.

The meeting ended with a vote of thanks to the Chair.

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Minutes of the 10th Meeting held on 27th August, 2020 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government / Environment,
   U.T., Chandigarh.

2. Sh. Debendra Dalai, IFS
   Member Secretary, CPCC

3. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation / District Magistrate
   U.T., Chandigarh.

5. Sh. Mukesh Anand
   Chief Engineer, Chandigarh Administration

In the meeting, action taken as per the directions of Hon'ble NGT on various thematic areas were point-wise discussed and the status is as given below:-

S.No.	Thematic Area	Current Status	Complied/ Not complied	Concerned Department
1.	Compliance to SWM Rules including legacy waste	➢ Door to door collection of segregated waste has been started.	The Commissioner MCC ensured that 100% door to door collection of segregated waste will be completed by 30th September, 2020.	Municipal Corporation
		➢ The work of Bio-remediation of legacy waste is at a slow pace.	The Commissioner MCC informed that all the three lines are operational and approximately 13000 MT of legacy waste has been processed till date. Whole of the work will be completed as per the given timelines of Hon'ble NGT.	Municipal Corporation
		➢ Proper disposal of leachate generating from the landfill site	The Commissioner, MCC informed that storm water line has been found to be broken in the	Municipal Corporation

			vicinity of the dumping ground due to which leachate has entered into one of the drains flowing into the Patiala ki Rao choe. Accordingly, they have directed the Sewerage Department to repair the storm water line. The worthy Adviser to the Administrator directed the Commissioner, MCC that the flow of leachate into the Patiala ki Rao choe is immediately stopped and to ensure that the leachate generated in the dumping ground is properly disposed off.	
2.	Compliance to Bio-medical Waste Rules	➢ Biomedical waste generated in all the health care facilities is disposed off properly through Biomedical Waste Treatment Facility. ➢ Central Pollution Control Board (CPCB) has issued guidelines w.r.t. management of COVID -19 biomedical waste which has been communicated to HCFs for the necessary compliance. CPCB has also developed an android mobile app which is being used by all the HCF's to submit data on daily basis.	Complied with Complied with CPCC has been doing regular monitoring to verify the compliance done by the HCF's.	Chandigarh Pollution Control Committee Chandigarh Pollution Control Committee
3.	Compliance to Construction & Demolition Waste	➢ The Construction and Demolition waste processing facility of capacity 160 MT/ day is functioning properly	Complied with	Municipal Corporation
4.	Compliance to Hazardous Waste Rules.	➢ Whole of the hazardous waste is collected and transported through authorized TSDF, incinerator and recyclers to their facilities located in Punjab Haryana and U.P.	Complied with	Chandigarh Pollution Control Committee
5.	Compliance to E-waste Rules	➢ Karo Sambhav (PRO), M/s Ramky Enviro	Complied with	Chandigarh Pollution

		Engineers Ltd., M/s Spreco Recycling and M/s Ortech India Corporation are available to collect E-waste from Chandigarh.		Control Committee
6.	351 Polluter Stretches in the country	There are no critically polluted river stretches in U.T., Chandigarh.	N/A	-
7.	122 Non-attainment cities	➢ Air Quality Monitoring Committee (AQMC) is continuously monitoring the implementation of action plan for control of air pollution in Chandigarh.	Complied with	Chandigarh Pollution Control Committee
		➢ The EOI's for the source apportionment study have been received and are being evaluated.	Is being complied	Chandigarh Pollution Control Committee
8.	100 industrial clusters	➢ Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T. Chandigarh.	N/A	Chandigarh Pollution Control Committee
9.	Status of STPs and re-use of treated water	➢ The discharge points at Sukhna Choe and N-choe have been plugged except for one point at Sukhna choe which is because of breakage in pipeline inside the Daria Forest.	The Commissioner, MCC informed that the damaged pipeline will be repaired soon.	Municipal Corporation
		➢ Installation of new STP of 2 MLD at Kishangarh	The Chief Engineer informed that earlier tender was scrapped as L1 bidder refused to do the job. Accordingly, tender was called again which have been received and technical bid is under process which is likely to be finalized soon.	Engineering Department
		➢ Tender for upgradation of existing STPs was called by Chandigarh Smart City Limited and last date of submission	The CEO, CSCL informed that letter of intent has been issued for upgradation of 03 STPs (Diggian, Raipur Kalan	Chandigarh Smart City Limited

		of bid was 19.6.2020. ➢ Amended Action Plan for utilization of treated water as provided by MCC was forwarded to CPCB.	and Raipur Khurd). For STPs at Dhanas and 3BRD, financial evaluation is under process. He further informed that another STP at Raipur Kalan, having capacity of 1.25 MGD is commissioned now and is under trial run. The Commissioner, MCC informed that after upgradation of STP's, more tertiary treated water will be available which will be chanhelized for utilization by bulk users.	Municipal Corporation
10.	Status of CETPs/ETPs including performance	➢ There is no Common Effluent Treatment Plant (CETP) in Chandigarh. ➢ Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per the order.	- Complied with	- Chandigarh Pollution Control Committee
11.	Ground water extraction/contamination and re-charge	➢ As per the data of ground water monitoring, no contamination of heavy metals is found in the ground water of U.T. Chandigarh. ➢ Extraction of ground water is being regulated by MCC.	Complied with Complied with	Chandigarh Pollution Control Committee Municipal Corporation
12.	Air pollution including noise pollution	➢ Necessary action for control of air pollution as per the action plan submitted to CPCB is being taken. ➢ Action plan for control of noise pollution has been formulated by	Complied with Complied with	Chandigarh Pollution Control Committee and Municipal Corporation

		CPCC. ➢ GRAP has been formulated and will be implemented as and when required. ➢ Air Quality Index of Chandigarh is being displayed at seven locations at: • Paryavaran Bhawan Sector – 19, • Sukhna Lake, • PGI, • Railway Station (Forest Nursery, Daria), • ISBT 43, • Sector 17 Market and • Panjab University (South Campus) Sector 25	Complied with Complied with	
13.	Illegal sand mining	➢ There is no mining zone in U.T., Chandigarh	N/A	-
14.	Rejuvenation of water bodies	➢ There is no river passing through Chandigarh	N/A	-
15.	Restoration of water bodies	➢ To conduct regular meetings with the stakeholders and submit compliance reports to CPCB ➢ Action plan to be submitted for restoration of Sukhna Lake before 31.07.2020. ➢ Action plan for restoration of water bodies available in village areas is to be prepared and submitted before 31.08.2020.	Is being complied The District Magistrate informed that the action plan for restoration of Sukhna Lake has been prepared and will be submitted to CPCB shortly after the approval of worthy Adviser to the Administrator. The District Magistrate informed that the action plan for restoration of water bodies available in village areas has been prepared and will be submitted to CPCB shortly after the approval of worthy Adviser to the Administrator.	District Magistrate District Magistrate and Engineering Department District Magistrate and Engineering Department

At the end, Worthy Adviser to the Administrator summarized as below:

- 100% door to door collection of segregated waste to be completed by 30th September, 2020.
- The leachate generating from the landfill site should be properly disposed off.
- The work of upgradation of existing STP's should be completed within stipulated timeline.
- The action plan for restoration of water bodies of village areas of Chandigarh to be compiled and submitted within stipulated timeline.

Worthy Adviser to the Administrator further directed all concerned to take action in a time bound manner.

The meeting ended with a vote of thanks to the Chair.

Minutes of the 11th Meeting held on 22nd September, 2020 under the Chairmanship of Sh. Manoj Parida, IAS, Adviser to the Administrator w.r.t. directions issued by Hon'ble National Green Tribunal in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016".

The following members were present:-

1. Sh. Arun Kumar Gupta, IAS
   Principal Secretary, Local Government / Environment,
   U.T., Chandigarh.

2. Sh. Debendra Dalai, IFS
   Member Secretary, CPCC

3. Sh. Kamal Kishor Yadav, IAS
   Commissioner, Municipal Corporation, Chandigarh.

4. Sh. Mandip Singh Brar, IAS
   District Magistrate
   U.T., Chandigarh.

5. Sh. Mukesh Anand
   Chief Engineer, Chandigarh Administration

In the meeting, status of action taken on various thematic areas were point-wise discussed and are summarized as below:-

S.No.	Thematic Area	Current status	Complied/ Not Complied	Concerned Department
1.	Compliance to SWM Rules including legacy waste	➢ Door to door collection of segregated waste has been started but all of the wards of Chandigarh are not covered yet.	The Commissioner MCC informed that the tender for purchase of vehicles for collection and transportation of segregated waste has been placed on GeM portal and once procured; with the help of these vehicles, they will be able to complete 100% door to door collection and transportation of segregated waste by 31th October, 2020.	Municipal Corporation
		➢ The MSW processing plant is functioning below its optimum capacity and as a result huge quantity of	The Commissioner MCC informed that the matter w.r.t. MSW plant is sub-judice in the court because of which they	Municipal Corporation

		unprocessed material is lying at the site.	are unable to upgrade the plant at present. However, they have made necessary arrangements so that the wet waste generated everyday is processed immediately.	
		➢ The work of Bio-remediation of legacy waste is at a slow pace.	The Commissioner MCC informed that there was initial teething problem followed by monsoon. Now, things are on track and all the three lines are fully operational. MCC is daily monitoring the work of bioremediation of legacy waste and he assured that whole of the work will be completed as per the given timelines of Hon'ble NGT.	Municipal Corporation
		➢ There is flow of leachate from the landfill site into the Patiala ki Rao choe.	The Commissioner, MCC informed that they are constructing a new channel for collection of leachate in the dumping ground in order to prevent it from entering into the drain flowing into the Patiala ki Rao choe. The Member Secretary, CPCC suggested that the leachate collected could be treated in the ETP of the MSW processing plant. The Adviser to the Administrator directed the Commissioner, MCC that the flow of leachate into the Patiala ki Rao choe is immediately stopped and he should lookout for the possibility of treatment of leachate in MSW processing plant till the time Leachate Treatment Plant is installed in the dumping ground.	Municipal Corporation
2.	Compliance to Bio-medical Waste Rules	➢ Biomedical waste generated in all the health care facilities is disposed off properly through Biomedical Waste Treatment Facility. However, food waste arising from	The Adviser to the Administrator issued directions to Government Multi Speciality Hospital, Sector 16 and Government Medical College & Hospital, Sector 32 that only	Chandigarh Pollution Control Committee

		various Covid Care Centres gets mixed with Covid waste which puts additional burden on the treatment facility. ➢ Central Pollution Control Board (CPCB) has issued guidelines w.r.t. management of COVID -19 biomedical waste which has been communicated to HCFs for the necessary compliance. CPCB has also developed an android mobile app which is being used by all the HCF's to submit data on daily basis.	biomedical waste is sent to the designated agency for its treatment and disposal. Complied with (CPCC is doing regular monitoring to verify the compliance done by the HCF's)	Chandigarh Pollution Control Committee
3.	Compliance to Construction & Demolition Waste	➢ The Construction and Demolition waste processing facility of capacity 160 MT/ day is functioning properly	Complied with	Municipal Corporation
4.	Compliance to Hazardous Waste Rules.	➢ Whole of the hazardous waste is collected and transported through authorized TSDF, incinerator and recyclers to their facilities located in Punjab, Haryana and U.P.	Complied with	Chandigarh Pollution Control Committee
5.	Compliance to E-waste Rules	➢ Karo Sambhav (PRO), M/s Ramky Enviro Engineers Ltd., M/s Spreco Recycling and M/s Ortech India Corporation are available to collect E-waste from Chandigarh.	Complied with	Chandigarh Pollution Control Committee
6.	351 Polluter Stretches in the country	There are no critically polluted river stretches in U.T., Chandigarh.	N/A	-
7.	122 Non-attainment cities	➢ Air Quality Monitoring Committee (AQMC) is continuously monitoring the implementation of action plan for control of air pollution in Chandigarh. ➢ The EOI's for the source apportionment study have been	Complied with Is being complied	Chandigarh Pollution Control Committee Chandigarh Pollution Control

		received and 05 institutions have been selected. Now, RFPs are being sent.		Committee
8.	100 industrial clusters	➢ Chandigarh is neither having 17 category of highly polluting industry nor there is any grossly polluting industry. Hence, there is no Critically Polluted Industrial Cluster in U.T. Chandigarh.	N/A	Chandigarh Pollution Control Committee
9.	Status of STPs and re-use of treated water	➢ The discharge points at Sukhna Choe and N-choe which were earlier plugged have reopened again. Sewage water is still flowing into Sukhna choe from four outlets (Kishangarh, Shastri Nagar, Village Daria and Pump House operated by Municipal Corporation behind Central Poultry Development Organization, Indl. Area, Phase-I, Chandigarh). Two outlets are contributing sewage discharge into N-choe (Garden of springs where the sewage water is coming from Mohali and sector-36 near CFSL from ISKCON Temple side).	The Adviser to the Administrator directed the Commissioner, MCC to plug all the sewage discharge points and send the compliance along with pictures to him as well as CPCC after rectification.	Municipal Corporation
		➢ Installation of new STP of 2 MLD at Kishangarh	The Chief Engineer informed that earlier tender was scrapped because high rate was quoted by the bidders. Accordingly, tender was called again which will be opened on 30.09.2020. The Commissioner, Municipal Corporation further informed that another STP at Raipur Kalan, having capacity of 1.25 MGD has commissioned and now Chandigarh has 100 % treatment capacity. In view of this, the Adviser to the Administrator directed the Chief Engineer that the city	Engineering Department

			should have excess treatment capacity and the work of installation of new STP at Kishangarh should be initiated at the earliest.	
		➢ Tenders have been finalized for upgradation of existing STPs.	The CEO, CSCL informed that work orders for the upgradation of STPs will be allotted soon.	Chandigarh Smart City Limited
		➢ Amended Action Plan for utilization of treated water as provided by MCC was forwarded to CPCB.	The Commissioner, MCC informed that after upgradation of STP's, more tertiary treated water will be available which will be channelized for utilization by bulk users.	Municipal Corporation
10.	Status of CETPs/ETPs including performance	➢ There is no Common Effluent Treatment Plant (CETP) in Chandigarh. ➢ Industries are being monitored as per available infrastructure and no unit is allowed to operate without proper Effluent Treatment Plant. In case of any violation, unit is sealed with disconnection of electricity and water supply. Reports are being regularly provided to CPCB as per the order.	- Complied with	- Chandigarh Pollution Control Committee
11.	Ground water extraction/contamination and re-charge	➢ As per the data of ground water monitoring, no contamination is found in the ground water of U.T. Chandigarh.	Complied with	Chandigarh Pollution Control Committee
12.	Air pollution including noise pollution	➢ Necessary action for control of air pollution as per the action plan submitted to CPCB is being taken. ➢ CPCB has been requested to provide funds for procurement of online noise meters. ➢ GRAP has been	Complied with Is being complied Complied with	Chandigarh Pollution Control Committee and Municipal Corporation

		formulated and will be implemented as and when required. ➢ Air Quality Index of Chandigarh is being displayed at seven locations at: • Paryavaran Bhawan Sector – 19, • Sukhna Lake, • PGI, • Railway Station (Forest Nursery, Daria), • ISBT 43, • Sector 17 Market • Panjab University (South Campus) Sector 25	Complied with	
13.	Illegal sand mining	➢ There is no mining zone in U.T., Chandigarh	N/A	-
14.	Rejuvenation of water bodies	➢ There is no river passing through Chandigarh	N/A	-
15.	Restoration of water bodies	➢ Regular meetings are conducted with the stakeholders and the compliance reports are submitted to CPCB. ➢ Action plan for restoration of Sukhna Lake and other water bodies in village areas of Chandigarh has been submitted to CPCB.	Compiled with The Member Secretary, CPCC desired that actual action on ground should start immediately for restoration of water bodies as given in the action plan. The Adviser to the Administrator directed the Commissioner, Municipal Corporation and the Chief Engineer to send him the photographs of the identified water bodies which need to be restored and to initiate the work as per the action plan submitted to CPCB in time bound manner.	District Magistrate Municipal Corporation and Engineering Department

At the end, Worthy Adviser to the Administrator summarized as below:

- 100% door to door collection of segregated waste to be completed by 31st October, 2020 without any further delay.
- MSW to be properly processed and disposed off.

- The leachate generated from the landfill site to be properly disposed off, duly treated.
- All the discharge points at Sukhna Choe and N-choe to be plugged at the earliest.
- The work of upgradation of existing STP's should be completed within stipulated timeline.
- Necessary action (tender etc. to be floated if required) to be initiated as per the action plan submitted to CPCB w.r.t. restoration of water bodies of village areas of Chandigarh.

Worthy Adviser to the Administrator further directed all concerned to take action in a time bound manner.

The meeting ended with a vote of thanks to the Chair.

ACTION PLAN

USAGE OF TERTIARY TREATED WATER

The water supply available in Chandigarh is from two sources i.e. surface water and tubewells. The present availability of Water Supply and Sewage Generation in the city is as below :

Daily average receipt of surface water from Kajauli	53 MG
Daily average receipt of ground water from Tube Wells	26 MG
Total Daily Availability of Water	79 MG
Taking 15% distribution losses in the system	11.85
Water available (Average daily receipt)	67.15
Taking 80% of available water for sewage generation	53.72 (Say 54 MGD)

Note. With the commissioning Phase V & VI, additional raw water of 29 MGD will be available in Chandigarh. Then all the tubewells withdrawing 26 MGD of water will be phased out, so there will be negligible effect on sewage generation.

The existing / proposed capacity of the existing STPs to treat the sewage generated is as below :

Sr. No	**Location of STP**	**Existing Capacity (MGD)**	**Proposed Capacity (MGD)**
1.	Diggian	30	30
2.	3 BRD	11	11
3.	Raipur Kalan	5	5
4.	Raipur Khurd	1.25	2
5.	Dhanas	1.65	1.65
6.	Raipur Kalan	-	1.25
7.	Maloya	5	5
8.	Krishangarh	-	0.44
	Total MGD	**53.9**	**56.34**

Thus, the city has the capacity to treat the entire sewage that is generated. 36 MGD sewage water of the city is treated upto tertiary level out of which approximately 10 MGD is pumped back to the city for use in gardens, green Belts, Schools, Colleges, Institutions, Houses etc. The current T.T. Water utilisation in various areas of the city is as follows.

Green Belts	66 No.
Development Parks/ Garden	26 No.
Neighbourhood Park	1,104 No.
Kanal Houses	4,379 No.
Colleges/ Schools/ Institution	128 No.
Roundabouts	24 No.
Total (Nos)	**5,727**

The demand of T.T. water is catered through the treatment of sewage water to tertiary level as under:-

STP	**Qty** (mgd)	***BOD*** ***(****mg/l*)
Diggian :-		
(i) *Phase I was commissioned in 1991 and renovated in 2014.*	10	*< 15*
(ii) *Phase II was commissioned in 2011-12.*	10	*< 20*
3 BRD	11	*< 5*
Maloya	5	*< 5*

The standards/parameters of treatment of sewage have been revised by Pollution Control Boards and the Treatment Plants are required to be constructed as per new parameters.

The Chandigarh Smart City Limited has taken up Upgradation of the existing facilities to modern and sustainable technologies for production of required quality treated effluent (recycled/TT water) that will be used for gardening, road side green belts, washing of roads and vehicles, flushing of toilets, industrial processes etc or discharged to native river/nallah". Smart City has already invited bids w.r.t. Rehabilitation/ Upgradation of existing Sewage Treatment Plants to improve effluent standards as proposed :

S No	**Location**	**Capacity**		**Technology**		**Remarks**
		Existing	**Proposed**	**Existing**	**Proposed**	
1	STP at Diggian	30	30	MBBR	Open technology to meet the functional guarantees and desired parameter	New plant(s) will be constructed
2	STP at Raipur Kalan	5	5	UASB		
3	STP at Raipur Khurd	1.25	2	ASP		
4	STP at Kishangarh	-	0.44	-		
5	STP at 3BRD	11	11	SBR	-	Additional units to be added
6	STP at Dhanas	1.65	1.65	SBR	-	
7	STP at Raipur Kalan	1.25	1.25	SBR	-	-
8	STP at Maloya	5	5	SBR	-	-

ACTION PLAN FOR FUTURE/PROPOSED USE OF T.T. WATER

1. ***Left out areas of the city***: The city of Chandigarh has been using T.T. water since 1990 though it was being used for only institutional purposes like Clubs, Green Belts, only. In 2007 the network of Tertiary lines was entered to houses, neighbourhood, parks, schools, colleges etc so as to increase the usage of tertiary water.

At present the 10 MG T.T. water is being used in gardens, green spaces, houses, institutions etc.

However, some of the sectors in the city had not been covered in the earlier project of 2007. It is proposed to cover the entire city with the Tertiary network by laying of HDPE lines to cover the entire city so that the parks/ green spaces/ institutions can be covered in these areas and the usage of tertiary can be increased. A consultant has already been appointed to carry out the survey for preparation of estimate.

It is envisaged to increase the area under green spaces/gardening with an anticipated requirement of 20 MGD.

Area of green spaces in Sector 1 to 12 and sector 26 including area of institutions	1290 Acre
Area of green spaces in Sector 14 to 56(except Sector 26) including Area of green spaces in Kanal and above houses and area of green spaces of parks, green belts, institutions etc.	2283 Acre
Total Area	**3573 Acre**
Therefore, Requirement of TT water @ 5400 Gallon/ Acre/ Day	19.28 MGD
Say	**20.00 MGD**

Time Line: 2024

2. ***Indian Railways:*** The Railways has a Washing yard in Mauli Jagran where the washing of coaches is carried out. They have 4 nos. Deep bore tubewells for washing of coaches and the approximate usage of water per day is approximately 1.0 MGD. The matter is being taken up with the Railways to provide them T.T. water for which a separate line will have to be laid exclusively for the Railways.

   Time Line: 2024

3. ***Bus Depots & Others:*** These bulk users identified as bus depots, (CTU, Punjab Roadways, Haryana Roadways) construction projects etc. will increase the potential T.T. Water demand by approximately 3 MGD. As the Upgradation of STPs is being done in Chandigarh Smart City Limited, which is going to take approximately 2 years, after which the BOD levels of the treated water will be <5 and it will be suitable for use in these locations.

   Time Line: 2024

4. ***STPs by Industrial Clusters:*** As the industrial activity in Chandigarh is at a moderate level, and there is almost no industrial cluster, Some industries are having their own effluent treatment plants. However it will be explored that some industries set up their own water treatment facility to meet their own water requirement instead of drawing ground water.

   Time Line: 2024

5. ***Industrial Tubewells***: There are approximately 20 Tubewells being used by industries for non potable usages. These Tubewells will be phased out after the STP are upgraded and 4 MGD T.T. water with BOD level <5 to shall be used in these industries.

Time Line: 2024

In addition to the above following actions are also being taken so as to improve the efficiency of tertiary treated water supply.

1. ***SCADA for Tertiary Water*****:** The Chandigarh Smart City Ltd. is providing the Supervisory Central and Data Analysis (SCADA) for the tertiary network which will improve the efficiency of the supply of T.T. water as information will be available online. The work has already been allotted and will be completed by 2020. SCADA system will improve the operation and maintenance to bring better management of recycled water. The system once installed will improve the monitoring of daily production as well as consumption of TT water. It will help in generating better revenue in future due to assured quality and quantity of TT Water. It will also monitor the desired quality parameters i.e. BOD, COD, TSS, pH, DO, Residual Chlorine etc.

Time Line: 2022

2. ***Replacement of Existing lines***: During the material years of entered the network the network of Tertiary water, PVC lines were laid in some of the sectors. These PVC lines have outlived their lives and are required to be replaced. It is proposed to replace these PVC lines with HDPE lines so as to improve the efficiency of the supply in these sectors.

Time Line: 2023

After the implementation of the above proposed initiatives the efficiency and the quantum of tertiary treated water supply to the city will increase bringing about a saving in the use of potable water as well as ground water.

Environment Deptt.
No. 539 Dt. 31/8/2020

From

District Magistrate,
Chandigarh.

To

The Adviser to the Administrator,
Chandigarh Administration.

Memo.No.
Dated, Chandigarh the

Subject: **Compliance of order dated 1.6.2020 passed in OA No.325 of 2015 in I.A. No.700 of 2019 and M.A. No.252 of 2019 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs. Union of India and ors. Passed by the Hon'ble NGT, New Delhi.**

Kindly refer to the order dated 1.6.2020 passed by Hon'ble NGT, New Delhi in OA No.325 of 2015 in I.A. No.700 of 2019 and M.A. No.252 of 2019 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs. Union of India and ors. which has been forwarded by Dr. Babu Ram, Technical Expert for its compliance.

On the basis of the aforesaid order dated 1.6.2020, the following water bodies have been identified in Chandigarh and the detailed action plan for restoration of the water bodies as submitted by Engineering Department, Forest Department, Chandigarh Administration and Municipal Corporation, Chandigarh is given as under :-

Sr. No.	Name of Water body	Maintained by	Detailed proposal for restoration of the water bodies
1.	Sukhna Lake	Engineering Department, Chandigarh Administration	Annexure ED-1
2.	Pond at Village Dhanas	-do-	Annexure ED-2
3.	Pond at Village Kaimbwala	-do-	Annexure ED-3
4.	Pond at Village Khuda Jassu	-do-	Annexure ED-4
5.	Pond at Village Maloya	-do-	Annexure ED-5
6.	Dhanas lake	Forest Department, Chandigarh Administration	Annexure FD-1
7.	Pond at village Khuda Ali Sher	Municipal Corporation, Chandigarh	Annexure MC-1
8.	Pond at Village Sarangpur	-do-	Annexure MC-2
9.	Pond at Village Kaimbwala	-do-	Annexure MC-3

This is the proposed action plan for restoration of the water bodies. The consolidated report is being sent herewith for your kind information and onward transmission to the Central Pollution Control Board **before 31.8.2020**, pls.

District Magistrate
Chandigarh

Endst. No.DM/MA/2020/ 16633 Dated, Chd. The 28/8/2020

A copy of the above is forwarded to the following for information :-

1. The Director Environment, Chandigarh Administratioin.
2. Dr. Babu Ram, Technical Expert, Monitoring/Executing Committee, (constituted by the Hon'ble N.G.T.), # Tower No.5, 4th floor, Forest Complex, Sector 68, SAS Nagar, Mohali.

D.A.A.

District Magistrate
Chandigarh

From

The Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh.

To

The Deputy Commissioner,
U.T., Chandigarh.

Memo.No 1122
Dated, Chandigarh the 27.07.2020

Subject: **Compliance of directions issued by Hon'ble N.G.T. in O.A. No. 606/2018 – "Compliance of Municipal Solid waste Management Rules, 2016" – Appointment of Nodal officer and preparation of action for water bodies and restoration of Sukhna Lake.**

Ref: **This office earlier Endst No. 1175 dated 24.07.2020 & Endst No.1164 dated 24.07.2020.**

Please refer to office memo no. 13985 dated 09.07.2020. Enclosed please find herewith the action plan for restoration of Sukhna Lake as prepared by the Executive Engineer, CP Div. No.2 received vide his office memo no. 2223 dated 27.07.2020 after collecting the requisite data from the Forest Department, U.T., Chandigarh and Chandigarh Pollution Control Committee etc. The report has been prepared by taking the detail/data pertaining to Sukhna Lake.

It is pertinent to mention here that the action plan for restoration of water bodies of villages shall be prepared by the Municipal Corporation, U.T., Chandigarh as these villages already stand transferred to Municipal Corporation, U.T., Chandigarh. A meeting in this regard was also held on 24.07.2020 in the office of Superintending Engineer, Construction Circle-II, U.T., Chandigarh which was attended by the Superintending Engineer, Public Health, U.T., Chandigarh, Executive Engineer, Public Health Div. no.3, U.T., Chandigarh, Executive Engineer, Public Health Div. no.7, U.T., Chandigarh, Executive Engineer, Public Health Div. no.4, Municipal Corporation, Chandigarh, wherein, it was decided that the action plan for restoration of water bodies of villages shall be supplied by Municipal Corporation, Chandigarh. The Chief Engineer, Municipal Corporation, Chandigarh has already been requested by this office memo no. 1163 dated 24.07.2020 to supply the action plan regarding restoration of water bodies of villages of U.T., Chandigarh directly to the office of Deputy Commissioner, U.T., Chandigarh.

This is for your kind information and further necessary action please.

DA/As above

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh.

FORMAT FOR SUBMISSION OF INFORMATION ON PROPOSED ACTION PLANS FOR "RESTORATION OF SUKHNA LAKE" IN COMPLIANCE TO HON'BLE NGT ORDERS DATED 10.5.2019& 25.02.2020 IN O.A. NO. 325/2015

<table>
<tr><td>S. No</td><td>Content</td><td></td><td></td></tr>
<tr><td>1</td><td>Name of the State/UT</td><td>:</td><td>Chandigarh</td></tr>
<tr><td></td><td>Contact Details (Department-wise)</td><td>:</td><td>
<table>
<tr><th>Name of the State/UT Department</th><th>Name of the Nodal Officer</th><th>Contact Tel. No</th><th>Mobile No.</th><th>E.mail</th></tr>
<tr><td>Chandigarh Engineering Department</td><td>C.B. Ojha
Superintending Engineer</td><td>0172-2740019</td><td>7508185419</td><td>secon2-chd@nic.in</td></tr>
</table>
</td></tr>
<tr><td>2</td><td>Information on water bodies such as Lakes&Ponds</td><td></td><td>
<table>
<tr><th rowspan="2">Type of Water Body</th><th rowspan="2">Total No. of Water Bodies Identified</th><th colspan="2">Ownership of Identified Water Bodies (Indicate No. of Water Bodies)</th><th colspan="3">Status On-going Restoration of Water Bodies with Financial Support from NRCD/MoJS/with own resources of the State/UT</th></tr>
<tr><th>Government</th><th>Private/ Individual</th><th>Total No. of Water Bodies Selected for Restoration</th><th>Total No. of Water Bodies restored so far</th><th>Total No. of Water Bodies presently under restoration</th></tr>
<tr><td>Lakes</td><td>01</td><td>01</td><td>-</td><td>01</td><td>0</td><td>01</td></tr>
<tr><td>Ponds</td><td>-</td><td>-</td><td>-</td><td>-</td><td>-</td><td>-</td></tr>
</table>
</td></tr>
<tr><td>3</td><td>Whether water bodies are geo-tagged/ provided with Unique Identification Number (UIN)</td><td>:</td><td>Yes.
Latitude – 30⁰44'50.65"N
Longitude- 076⁰48'44.19"E</td></tr>
<tr><td>4</td><td>Major causes of pollution in identified water bodies</td><td>:</td><td>Improper disposal of Sewage /Industrial Effluent/Waste like Municipal Solid Waste/Hazardous Waste/Plastic waste/Construction & Demolition Waste) (Pl. put √ whichever is correct)
-------N.A.---------</td></tr>
<tr><td>5</td><td>Other Problems Associated with the Identified Water Bodies</td><td>:</td><td>Silting/Weeding/Encroachments/No Provision of inflow or outflow control measures/ Poor Embankment/Poor Watershed Management in Catchment/No Adequate Buffer Zone/Any other) (Pl. put √ whichever is correct)
(Problem of weeding only)</td></tr>
<tr><td>6</td><td>Water Quality Compliance Status of Identified lakes, and ponds in the State/UT</td><td>:</td><td>
<table>
<tr><th rowspan="2">Type of Water body</th><th rowspan="2">No. of identified water bodies</th><th rowspan="2">No. of Water Quality Monitoring Stations</th><th colspan="3">No. of Water Bodies complying to</th></tr>
<tr><th>Primary Water Quality Criteria for Bathing</th><th>Drinking Water Quality Criteria after Conventional Treatment</th><th>Water Quality Criteria for Agriculture/ Fishing/Any other criteria</th></tr>
<tr><td>Lakes</td><td>01</td><td>01</td><td>-</td><td>-</td><td>-</td></tr>
<tr><td>Ponds</td><td>-</td><td>-</td><td>-</td><td>-</td><td>-</td></tr>
</table>
</td></tr>
<tr><td>7</td><td>Proposed Water Body-wise Action Plans for restoration of prioritised water bodies with timelines and implementing agencies</td><td>:</td><td>(Water body-wise details attached as per Annexure-I (page-1 & 2))</td></tr>
<tr><td>8</td><td>Any other relevant information</td><td>:</td><td>Water Sports Activity –Rowing etc.</td></tr>
</table>

SDE R-3

EECP 2(R)
Executive Engineer,
C. P. Division No. 2(R)
Chandigarh.

SEC-II
Superintending Engineer,
Construction Circle-II,
Chandigarh

Annexure-I P1

(Pl. Provide Following Details Water Body-Sukhna Lake)

1	Location details of the Water Body (Address with GPS location)	:	Latitude – 30^{0}44'50.65"N Longitude- 076^{0}48'44.19"E
2	Details of Area and Dimensions of the Water Body	:	**Area – 493.00 acres** Length – 1.52 Kms Width - 1.49 Kms
3	Water Depth (in m) (During monsoon and non-monsoon period)	:	Monsoon – 3.2 mtrs. Non-Monsoon- 1.83 mtrs.
4	Ownership of the water body	:	Chandigarh Administration, Chandigarh
5	Allocated Unique Identification Number (UIN)	:	Latitude – 30^{0}44'50.65"N Longitude- 076^{0}48'44.19"E
6	Details on Habitat (Surrounding Areas/towns with population and no. of industries in the surrounding area /industrial estates in the catchment of pond or lake)	:	Chandigarh (Population - 10,55,450 as per census of 2011). No industrial estates surrounding Lake in Chandigarh.
7	Details on inflow/outflow, evaporation, flooding frequency, magnitude of flow into the water body	:	Inflow – Kansal and Saketri Choe Outflow – Sukhna Choe Evaporation – 5.19mm per day
8	Major Plant and Animal communities present in the water body	:	Attached as per **Annexure –II (Page-3)**
9	Designated Use of Pond or Lake(Drinking/Irrigation/Aqua Culture/Tourism/ Protected Bio-diversity	:	Tourism
10	Major Drains outfall into Water Body	:	Sukhna Choe
11	Physical condition of the water Body	:	Good
12	Water Quality of Water Body	:	pH-7.4, Temperature-26°C, Turbidity-32 NTU; BOD- 1.1 mg/l, COD- 8 mg/l, DO – 10 mg/l; Heavy Metals- Arsenic BDL(MDL 0.005) mg/l, Cadmium – BDL(MDL0.001) mg/l, Copper - BDL(MDL 0.005) mg/l, Lead - BDL(MDL 0.005) mg/l, Nickel - BDL(MDL 0.005) mg/l, Zinc – 0.005 mg/l, Mercury - BDL(MDL 0.0005) mg/l, Iron – 0.04 mg/l, Chromium- BDL(MDL 0.005) mg/l **(As per the report of CPCC for the month of April 2020)**

11	Proposed Action Plans with action-wise implementing agency, estimated cost and timelines for completion						
	Proposed Action Plan	**Implementing Agency**	**Estimated Cost**	**Timeline for completion**			
	Removal of Lotus, being repetitive process.	**Chandigarh Engineering Department**	**Approximately Rs. 8 lacs to 10 lacs per year**	**09 months**			
12	Status of Sewage Management in the Catchment area	:	Total sewage inflow into the water body (in MLD)	Existing Sewage Treatment Capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Sewage Treatment Capacity (in MLD)	Implementing Agency, Estimated Cost and Time lines for completion
			---------N.A.---------					

13	Status of Industrial Effluent Management in the Catchment area	:	Total Industrial Effluent Inflow into the waterbody (in MLD)	Existing Industrial Effluent Treatment Capacity (both captive and CETPs) (in MLD)	Gap in Industrial Effluent Treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Treatment Capacity (in MLD)	Implementing Agency, Estimated Cost and Time lines for completion
					--------N.A.---------			
14	Waste Management in the Catchment area of water body	:	Type of waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal Facilities and Capacity in the catchment area (in TPD)	Gap in Treatment and Disposal of Wastein the catchment area (in TPD)	Proposed No. of Facilities and their (in TPD)	Implementing Agency, Estimated Cost and Time lines for completion
			MSW					
			HW					
			BMW					
			C & D					
			Plastic					
			--------N.A.---------					
15	Additional Measures (Pl. indicate action-wise implementing agency, estimated cost and the timelines for completion)		I & D of Sewage/Industrial effluent from drains to the nearby treatment or upcoming facilities; Restoration of natural drains: Silt control measures in natural drains contributing to inflow; Inflow and outflow flood control provisions (with sluice gates as well as constructed wetlands on u/s): Strengthening of Earthen embankment surrounding the pond or lake with stone revetment or pitching); In-situ measures (like desilting, de-weeding, surface aeration, floating adoption of biological treatment options); Buffer Zone and Development of Bio-diversity Park; Recreational Provision, Training and Awareness Programme; Public Participation for Cleaning of surroundings, any other actions ----------N.A.----------					

SDE R-3

EECP-2(R)
Executive Engineer,
C. P. Division No. 2(R)
Chandigarh.

SEC-II
Superintending Engineer,
Construction Circle-II,
Chandigarh

MAJOR ANIMAL COMMUNITES & PLANT SPICES

(A) The man-made lake is located on the foothills of the Shivalik mountain range and thousand of migratory birds such as Bar-headed Geese, Northern Pintail, Ruddy Shelduck, Northern Shoveller, Mallard, Tufted Duck & Common Pochard etc. come here for wintering every year.

(B) Sukhna Wetland is having :-

i) Plant species such as vegetation type which includes free floating macrophytes like *Ipomoea aquatica, Eichhorniacrassipes*and emergent like *Justicia adhatoda, Saccharum bengalense, Saccharumspontaneum, Phragmites sps, Cyperusniveus,Cyperusrotundis, Typha species*etc. Other flora includes *Cynadondactylon, Dendrocalamusstrictus.*

ii) The faunal diversity in the natural marshes of community reserve include mammals like *Rusa unicolor, Sus scrofa, Herpestesedwardsi,Pteropusmedius etc.*, migratory waterbirds like *Aythyafarina, Tadornaferruginea, Aythyanyroca, Anas acuta, Anas querquedula, Platalealeucorodia, Dendrocygnajavanica, Sarkidiornismelanotos, Anas penelope, Anas platyrhynchos, Aegypiusmonachus, Gyps himalayensis, Aquila nipalensisetc.*, resident birds like *Priniacinereocapilla, Gallinulachloropus, Porphyriopoliocephalus, Hydrophasianuschirurgus, Dupetorflavicollis, Ixobrychuscinnamomeus, Anas poecilorhyncha, Neophron percnopterusamphibians and reptiles like Euphlyctiscyanophlyctis, Hoplobatrachustigerinus, Bufomelanostictus, Varanus bengalensis, Python molrus, Bungarus caeruleus, Daboia russelii, Najanaja, Xenochrophis piscator and fishes like Gadusiachapra, Labeorohita,Catlacatla, Cyprinus carpio, Cirrhinus cirrhosis, Labeorohita*and *Hypophthalmichthys molitrix etc.*

iii) Species of conservation like *Rusa unicolor, Aythyafarina, Anhinga melanogaster, Aythyanyroca, Priniacinereocapilla,* Aegypiusmonachus, *Neophron percnopterus, Gyps himalayensis, Aquila nipalensisPython molrusand Cirrhinus cirrhosis.* [Near Threatened – 5, Vulnerable - 4, Endangered - 2 and Critically Endangered - 0].

iv) Plant invasive alien species such as *Eichhorniacrassipes, Cannabis sativa sativa, Parthenium hysterophorus.*

v) Major animal invasive aliens species such as *Cyprinus carpio*and *Hypophthalmichthys molitrix.*

From

The Executive Engineer,
Project P.H. Division No.3,
Chandigarh

To

The Commissioner,
Municipal Corporation,
Sector-17, Chandigarh.

Memo No. 7843 Dated 28/8/2020

Subject : Compliance of the order dated 01.06.2020 in O.A. no.325 of 2015 in I.A. No.700 of 2019 and M.A. no.252 of 2019 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs Union of India and O.R.S. passed by Hon'ble National Green Tribunal, New Delhi. (Preparation and submission of action plan for restoration of water bodies).

Ref : Your Office Memo No. 6258 dated 04-08-2020 addressed to Chief Engineer –Cum- Special Secretary Chandigarh Administration, U.T. Chandigarh.

****

In this regard, it is submitted that the action plan for restoration of 04 nos. water bodies which falls outside red line in various villages is enclosed herewith on prescribed performa i.e. Village Dhanas, Khuda Jassu, Kaimbwala & Maloya for taking further necessary action please.

DA/As above

Executive Engineer,
Project P.H.Divn.No.3, Chandigarh

Endst No. ..... Dated .....

A copy is forwarded to the Superintending Engineer, Project P.H. Circle, Chandigarh for information w.r.t. his endst no. 7241-44 dt 20-08-2020.

DA/As above

Executive Engineer,
Project P.H.Divn.No.3, Chandigarh

Endst No. ..... Dated .....

A copy is forwarded to the Superintending Engineer, Construction Circle-II, Chandigarh for information.

DA/As above

Executive Engineer,
Project P.H.Divn.No.3, Chandigarh

Endst No. ..... Dated .....

A copy is forwarded to the Superintending Engineer, Municipal Corporation, P.H Circle, Chandigarh for information.

DA/As above

Executive Engineer,
Project P.H.Divn.No.3, Chandigarh

Endst No. ..... Dated .....

A copy is forwarded to the SDE W/S Sub Division No.6(Mtc), Chandigarh for information w.r.t. his Memo No.602 dated 27-08-2020.

DA/As above

Executive Engineer,
Project P.H.Divn.No.3, Chandigarh

Endst.No. Dated:

A copy is forwarded to the Chief Engineer-cum-Special Secy. (Engg.), Union Territory, for his kind information and necessary action please.

DA/As above

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh.

Endst.No. Dated:

A copy is forwarded to the Chief Engineer, Muncipal Corporation Chandigarh for his kind information and necessary action please. This is w.r.t to this office earlier memo no. 1163 dated 24.07.2020

DA/Nil

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh

Endst.No. Dated:

A copy is forwarded to the Superintending Engineer, Public Health, U.T., Chandigarh for information and necessary action.

DA/Nil

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh

Endst.No. Dated:

A copy is forwarded to the Superintending Engineer, Public Health, Municipal Corporation, Chandigarh for information and similar necessary action.

DA/Nil

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh

Endst.No. Dated:

A copy is forwarded to the Executive Engineer, C.P. Div. No.2, Chandigarh for information and necessary action. This is w.r.t. this office memo no. 2223 dated 27.07.2020

DA/Nil

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh

PROPOSED ACTION PLANS FOR RESTORATION OF PLLUTED WATER BODIES (LAKES AND PONDS) IN COMPLIANCE TO HON'BLE NGT ORDERS DATED 10.05.2019 & 25.02.2020 IN o. No. 325/2015

Sr.	Content									
1	Name of the State/ UT	:	Union Territory (U.T.) Chandigarh							
	Contact Details (Department Wise)	:	Name of the state/ UT Department	Name of the Nodal Officer	Contact Tel. No.	Mobile No.	E-mail			
			Chandigarh/ Engineering Department (Public Health Circle)	Sh. Sanjay Kumar Sahani	7508185448	7508185448	eeph3-chd@nic.in			
2	Information on water bodies such as lakes & ponds	:	Type of water body	Total no. of water bodies idenified	Ownership of identified water bodies		States On-Going Restroration water bodies with Financial Sup. From NRCD-MeJS/With resources of the State/ UT			
					Govt.	Private/ Industrial	Total No. of Water Bodies Sleceted for Restoration	Total No. Of Water Bodies Restored so far	Total No. Water Bodies presently under Restoratic	
			Lake	-	-	-	-	-	-	
			Ponds	4	Govt.	-	4	Nil	4	
3	Whether Water Bodies are Geo tagged / provided with Unique identification Number (UIN)	:	Yes / No							
4	Major Causes of Pollution in identified water bodies	:	Nil							
5	Other Problems Associated with the Identified Water Bodies	:	Weeding/ No Provision of inflow or out of control measures/ poor embankment.							
6	Water Quality Conpliance status of identified lakes, and ponds in the state/ UT.	:	Type of water body	No. of Identi	No. of Water Quality Monitoring Stations	No. of Water Bodies Complying to				
						Primary Water Quality Criteria for Bathing	Drinking Water Quality Criteria after conventional Treatment	Water Quality Criteria for Agriculture/ Fishing / and other criteria		
			Lakes	-	-	-	-	-		
			Ponds	4	Nil	-	-	yes		
7	Proposed Water Body-wise Action Plans restoration or prioritsed water bodies with time lines and implementing agencies.	:	Village Dhanas for 12 months. Village Maloya, Khuda Jassu, Kaimbwala for 6 months. Chandigarh Administration Chandigarh							
8	Any other relevant information	:								

Executive Engineer,
Project P.H. Divn No.-3,
Chandigarh

Superintending Engineer,
Public Health Circle,
U.T. Chandigarh

ED-2

1	Location Details of the water body (Adress with GPS Location)	Dhanas 30.7710,76.7536					
2	Details of Area and Dimension of the Water Body	2.18 Acre					
3	Water Depth (in m) (during monsoon and non- monsoos period)	During Monsoon 2.5 mtr and Non Monsoon 0 mtr.					
4	Ownership of the water body	Chandigarh Administration Chandigarh					
5	Allocated Unique identification number (UiN)	CHD/DH/WB/1					
6	Detail on Habitat (Surrounding Area/ Towns with Polulation and no. of Industries in the surrounding area/ industrial estates in the catchment of pond or late)	Residential Area with Population					
7	Details of inflow/ outflow, evaporation, flooding frequency, magnitude of flow into the water body.	Presently there is very little inflow of rain water. Out Flow is nil. Evaporate Yes, Flooding Frequency Nil, Magnitude of flow of into water body neglected.					
8	Major Plant and Animal Communities present in the water body.	Nil					
9	Designated use of pond or lake (Drinking / Irrigation/ Aqua culture / Tourism / protected Bio- diversity	Ground Water Recharge					
10	Major Drains outfall into water body.	Rain Water from surrounding area.					
11	Physical Condition of the water body	Not good, Need repair for restoration.					
12	Water Quality of water body (w.r.t. pH, Temperature, Turbidity, DOC, COD, DO, Salinity, Dissolved Gases: Dissolved on suspended Nutrients: Dissolved Organic Carbon Conductivity, Heavy Metals and Faecal Coliform)	The sample shall be got tested after restoration.					
13	Proposed Action Plans with Action - Wise Inplementing agency, estimated cost and timelines for completion.	Restoration time 12 months. The approximate expenditure involved to restoration abandoned water body is Rs. 10 Lacs.					
14	Status of sewage Management in the Catchment area	Total Sewage inflow into the water body (in MLD)	Existing sewage treatment capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed sewage Treatment capacity (in MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		NIL	In this village Nil as sewage of village already go to sewage treatment plant in Chandigarh.	Nil	Nil	Nil	Nil
15	Status of Industrial Effluent management in the catchment area.	Total Industrial Effluent inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (Both Captive and CETPs) (In MLD)	Gap In Industrial Effluent Treatment (In MLD)	Proposed No. of Treatment Facilities	Proposed Treatment capacity (In MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		Nil	Nil	Nil	Nil	Nil	Nil
16	Water Management in the catchment area of water body	Type of waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal facilities and capacity in the catchment area (in TPD)	Gap in treatment and disposal of wastein the catchment area (in TPD)	Proposed no. of facilities and their (in TPD)	Implementing agency, estimated cost and time line for completion.
		Municipal solid waste	Negligible	NIL	NIL	NIL	NIL

		Hazardous waste	NIL	NIL	NIL	NIL	NIL
		Biomedical waste	Nil	NIL	NIL	NIL	NIL
		Construction and demolition waste	Negligible	NIL	NIL	NIL	NIL
		Plastic	Negligible	NIL	NIL	NIL	NIL
17	Additional measures (Pl. indicate action wise inplementing agnecy, estimated cost and the timelines for completion) I&D of sewage / industrial effluent from drains to the nearby treatment or upcoming facilities: Restoration of natural drains: slit control measures in natural drains contributing to inflow, inflow and outflow flood control provision (with sluice gates as well as constructed wetlands on u/s) Strengthening of Earthen emankment surround the pond or lake with stone revetment or pitching): In-situ measures (like deailting, de weeding, surface, aeration, floating adoption of biological treatment options): Buffer Zone and Development of Bio- diversity park: Recreational Provision, Training and awareness programme, public participation for cleaning of surroundings, and other actions.	De-Weeding, desilting of abandoned pond, repairing / strengthening embankment surrouding, connections of storm water drains to accumulate rain water in pond. Implementing Agency --- Chandigarh/ Engineering Department Approximate Expenditure - Rs. 10 Lacs					

Executive Engineer,
Project P.H. Divn No.-3,
Chandigarh

Superintending Engineer,
Public Health Circle,
U.T. Chandigarh

ED-3

1.	Location Details of the water body (Adress with GPS Location)	Kaimbwala 30.757,76.822
2	Details of Area and Dimension of the Water Body	1.29 Acre
3	Water Depth (in m) (during monsoon and non- monsoos period)	During Monsoon 2.5 mtr and Non Monsoon 0 mtr.
4	Ownership of the water body	Chandigarh Administration Chandigarh
5	Allocated Unique identification number (UIN)	CHD/KB/WB/1
6	Detail on Habitat (Surrounding Area/ Towns with Polulation and no. of Industries in the surrounding area/ industrial estates in the catchment of pond or late)	Residential Area with Population
7	Details of inflow/ outflow, evaporation, flooding frequency, magnitude of flow into the water body.	Presently there is very little inflow of rain water. Out Flow is nil. Evaporate Yes, Flooding Frequency Nil, Magnitude of flow of into water body neglected.
8	Major Plant and Animal Communities present in the water body.	Nil
9	Designated use of pond or lake (Drinking / Irrigation/ Aqua culture / Tourism / protected Bio- diversity.	Ground Water Recharge
10	Major Drains outfall into water body.	Rain Water from surrounding area.
11	Physical Condition of the water body	Good, Need some minor repair for restoration.
12	Water Quality of water body (w.r.t. pH, Temperature, Turbidity, DOC, COD, DO, Salinity, Dissolved Gases: Dissolved on suspended Nutrients: Dissolved Organic Carbon Conductivity, Heavy Metals and Faecal Coliform)	The sample shall be got tested after restoration.
13	Proposed Action Plans with Action -Wise Inplementing agency, estimated cost and timelines for completion.	Restoration time 06 months. The approximate expenditure involved to restoration abandoned water body is Rs. 2 Lacs.

14	Status of sewage Management in the Catchment area	Total Sewage inflow into the water body (in MLD)	Existing sewage treatment capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed sewage Treatment capacity (in MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		NiL	In this village Nil as sewage of village already go to sewage treatment please in Chandigarh.	Nil	Nil	Nil	Nil

15	Status of Industrial Effluent management in the catchment area.	Total Industrial Effluent inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (Both Captive and CETPs) (In MLD)	Gap In Industrial Effluent Treatment (In MLD)	Proposed No. of Treatment Facilities	Proposed Treatment capacity (In MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		Nil	Nil	Nil	Nil	Nil	Nil

16	Water Management in the catchment area of water body	Type of waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal facilities and capacity in the catchment area (in TPD)	Gap in treatment and disposal of wastein the catchment area (in TPD)	Proposed no. of facilities and their (in TPD)	Implementing agency, estimated cost and time line for completion.
		Municipal solid waste	Negligible	NIL	NIL	NIL	NIL
		Hazardous waste	NIL	NIL	NIL	NIL	NIL
		Biomedical waste	Nil	NIL	NIL	NIL	NIL
		Construction and demolition waste	Negligible	NIL	NIL	NIL	NIL
		Plastic	Negligible	NIL	NIL	NIL	NIL
17	Additional measures (Pl. indicate action wise inplementing agnecy, estimated cost and the timelines for completion) I&D of sewage / industrial effluent from drains to the nearby treatment or upcoming facilities: Restoration of natural drains: slit control measures in natural drains contributing to inflow, inflow and outflow flood control provision (with sluice gates as well as constructed wetlands on u/s) Strengthening of Earthen emankment surround the pond or lake with stone revetment or pitching): In-situ measures (like deailting, de weeding, surface, aeration, floating adoption of biological treatment options): Buffer Zone and Development of Bio-diversity park: Recreational Provision, Training and awareness programme, public participation for cleaning of surroundings, and other actions.	De-Weeding, desilting of abandoned pond, repairing / strengthening embankment surrouding, connections of storm water drains to accumulate rain water in pond. Implementing Agency --- Chandigarh/ Engineering Department Approximate Expenditure - Rs. 2 Lacs					

Executive Engineer,
Project P.H. Divn No.3,
Chandigarh

Superintending Engineer,
Public Health Circle,
U.T. Chandigarh

ED-4

1	Location Details of the water body (Adress with GPS Location)	Khuda Jassu 30.774,76.772
2	Details of Area and Dimension of the Water Body	0.5 Acre
3	Water Depth (in m) (during monsoon and non- monsoos period)	During Monsoon 2.5 mtr and Non Monsoon 1 mtr.
4	Ownership of the water body	Chandigarh Administration Chandigarh
5	Allocated Unique identification number (UIN)	CHD/KJ/WB/1
6	Detail on Habitat (Surrounding Area/ Towns with Polulation and no. of Industries in the surrounding area/ industrial estates in the catchment of pond or late)	Residential Area with Population
7	Details of inflow/ outflow, evaporation, flooding frequency, magnitude of flow into the water body.	Presently there is very little inflow of rain water. Out Flow is nil. Evaporate Yes, Flooding Frequency Nil, Magnitude of flow of into water body neglected.
8	Major Plant and Animal Communities present in the water body.	Nil
9	Designated use of pond or lake (Drinking / Irrigation/ Aqua culture / Tourism / protected Bio- diversity.	Ground Water Recharge
10	Major Drains outfall into water body.	Rain Water from surrounding area.
11	Physical Condition of the water body	Good, Need to be minor repair for restoration.
12	Water Quality of water body (w.r.t. pH, Temperature, Turbidity, DOC, COD, DO, Salinity, Dissolved Gases: Dissolved on suspended Nutrients: Dissolved Organic Carbon Conductivity, Heavy Metals and Faecal Coliform)	The sample shall be got tested after restoration.
13	Proposed Action Plans with Action -Wise Inplementing agency, estimated cost and timelines for completion.	Restoration time 6 months. The approximate expenditure involved to restoration abandoned water body is Rs. 2 Lacs.

14	Status of sewage Management in the Catchment area	Total Sewage inflow into the water body (in MLD)	Existing sewage treatment capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed sewage Treatment capacity (in MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		NIL	In this village Nil as sewage of village already go to sewage treatment please in Chandigarh.	Nil	Nil	Nil	Nil

15	Status of Industrial Effluent management in the catchment area.	Total Industrial Effluent inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (Both Captive and CETPs) (In MLD)	Gap In Industrial Effluent Treatment (In MLD)	Proposed No. of Treatment Facilities	Proposed Treatment capacity (In MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		Nil	Nil	Nil	Nil	Nil	Nil

16	Water Management in the catchment area of water body	Type of waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal facilities and capacity in the catchment area (in TPD)	Gap in treatment and disposal of wastein the catchment area (in TPD)	Proposed no. of facilities and their (in TPD)	Implementing agency, estimated cost and time line for completion.
		Municipal solid waste	Negligible	NIL	NIL	NIL	NIL
		Hazardous waste	NIL	NIL	NIL	NIL	NIL
		Biomedical waste	Nil	NIL	NIL	NIL	NIL
		Construction and demolition waste	Negligible	NIL	NIL	NIL	NIL
		Plastic	Negligible	NIL	NIL	NIL	NIL
17	Additional measures (Pl. indicate action wise inplementing agnecy, estimated cost and the timelines for completion) I&D of sewage / industrial effluent from drains to the nearby treatment or upcoming facilities: Restoration of natural drains: slit control measures in natural drains contributing to inflow, inflow and outflow flood control provision (with sluice gates as well as constructed wetlands on u/s) Strengthening of Earthen emankment surround the pond or lake with stone revetment or pitching): In-situ measures (like deailting, de weeding, surface, aeration, floating adoption of biological treatment options): Buffer Zone and Development of Bio-diversity park: Recreational Provision, Training and awareness programme, public participation for cleaning of surroundings, and other actions.	De-Weeding, desilting of abandoned pond, repairing / strengthening embankment surrouding, connections of storm water drains to accumulate rain water in pond. Implementing Agency --- Chandigarh/ Engineering Department Approximate Expenditure - Rs. 2 Lacs					

Executive Engineer,
Project P.H. Diwn No.-3,
Chandigarh

Superintending Engineer,
Public Health Circle,
U.T. Chandigarh

ED-5

1	Location Details of the water body (Adress with GPS Location)	Maloya 30.751,76.718
2	Details of Area and Dimension of the Water Body	0.61 Acre
3	Water Depth (in m) (during monsoon and non- monsoos period)	During Monsoon 2.5 mtr and Non Monsoon 0.5 mtr (App).
4	Ownership of the water body	Chandigarh Administration Chandigarh
5	Allocated Unique identification number (UIN)	CHD/ML/WB/1
6	Detail on Habitat (Surrounding Area/ Towns with Poluiation and no. of Industries in the surrounding area/ industrial estates in the catchment of pond or late)	Residential Area with Population
7	Details of inflow/ outflow, evaporation, flooding frequency, magnitude of flow into the water body.	Presently there is very little inflow of rain water. Out Flow is nil. Evaporate Yes, Flooding Frequency Nil, Magnitude of flow of into water body neglected.
8	Major Plant and Animal Communities present in the water body.	Nil
9	Designated use of pond or lake (Drinking / irrigation/ Aqua culture / Tourism / protected Bio- diversity.	Ground Water Recharge
10	Major Drains outfall into water body.	Rain Water from surrounding area.
11	Physical Condition of the water body	Good, Need some minor repair for restoration.
12	Water Quality of water body (w.r.t. pH, Temperature, Turbidity, DOC, COD, DO, Salinity, Dissolved Gases: Dissolved on suspended Nutrients: Dissolved Organic Carbon Conductivity, Heavy Metals and Faecal Coliform)	The sample shall be got tested after restoration.
13	Proposed Action Plans with Action -Wise inplementing agency, estimated cost and timelines for completion.	Restoration time 06 months. The approximate expenditure involved to restoration abandoned water body is Rs. 2 Lacs.

14	Status of sewage Management in the Catchment area	Total Sewage inflow into the water body (in MLD)	Existing sewage treatment capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed sewage Treatment capacity (in MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		NIL	In this village Nil as sewage of village already go to sewage treatment please in Chandigarh.	Nil	Nil	Nil	Nil

15	Status of Industrial Effluent management in the catchment area.	Total Industrial Effluent inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (Both Captive and CETPs) (In MLD)	Gap In Industrial Effluent Treatment (In MLD)	Proposed No. of Treatment Facilities	Proposed Treatment capacity (In MLD)	Implementing Agency, Estimated Cost and time lines for completion.
		Nil	Nil	Nil	Nil	Nil	Nil

16	Water Management in the catchment area of water body	Type of waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal facilities and capacity in the catchment area (in TPD)	Gap in treatment and disposal of wastein the catchment area (in TPD)	Proposed no. of facilities and their (in TPD)	Implementing agency, estimated cost and time line for completion.
		Municipal solid waste	Negligible	NIL	NIL	NIL	NIL
		Hazardous waste	NIL	NIL	NIL	NIL	NIL
		Biomedical waste	Nil	NIL	NIL	NIL	NIL
		Construction and demolition waste	Negligible	NIL	NIL	NIL	NIL
		Plastic	Negligible	NIL	NIL	NIL	NIL
17	Additional measures (Pl. indicate action wise implementing agnecy, estimated cost and the timelines for completion) I&D of sewage / industrial effluent from drains to the nearby treatment or upcoming facilities: Restoration of natural drains: slit control measures in natural drains contributing to inflow, inflow and outflow flood control provision (with sluice gates as well as constructed wetlands on u/s) Strengthening of Earthen emankment surround the pond or lake with stone revetment or pitching): In-situ measures (like deailting, de weeding, surface, aeration, floating adoption of biological treatment options): Buffer Zone and Development of Bio-diversity park: Recreational Provision, Training and awareness programme, public participation for cleaning of surroundings, and other actions.	De-Weeding, desilting of abandoned pond, repairing / strengthening embankment surrouding, connections of storm water drains to accumulate rain water in pond. Implementing Agency --- Chandigarh/ Engineering Department Approximate Expenditure - Rs. 2 Lacs					

Executive Engineer,
Project P.H. Divn No.3,
Chandigarh

Superintending Engineer,
Public Health Circle,
U.T. Chandigarh

From

The Superintending Engineer,
Construction Circle-II, U.T.,
Chandigarh.

To

The Deputy Commissioner,
U.T., Chandigarh.

Memo No.A1/2020/ 12431
Dated, Chandigarh the, 18/08/20

Subject:- Preparation and submission of action plan for restoration of water bodies – Dhanas Lake, U.T., Chandigarh.

Enclosed please find herewith a copy of letter No.1348-49 dated 07.08.2020 received from the Deputy Conservator of Forests, Chandigarh Administration, Chandigarh addressed to the Chief Engineer-cum-S.S. (Engg.) U.T., Chandigarh with a copy to this office.

In this connection, it is intimated that the requisite data/details as per performa is attached at Annexure-A and Annexure1, 2, & 3 in respect of Department of Forest & Wildlife U.T., Chandigarh for Dhanas Lake situated in Patiala-ki-Rao Reserve Forest Area, for your kind information and necessary action please.

DA/As above.

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh

Endst. No.A1/2020/ Dated.

Copy of the above is forwarded to the followings for information :-

1. The Chief Engineer-cum-S.S. (Engg.) U.T., Chandigarh.
2. The Deputy Conservator of Forests, Chandigarh Administration w.r.t. his letter endst.No.FOR/2020/1349 dated 07.08.2020.

DA/Nil.

Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh

DEPARTMENT OF FORESTS & WILDLIFE
CHANDIGARH ADMINISTRATION

Off: Paryavaran Bhawan Building [2nd Floor], Sector-19B, Madhya Marg, Chandigarh-160019
E-mail Address: forestchandigarh@gmail.com Tel 0172-2700284

No. Dated:

To

1. The Chief Engineer-cum-Special Secy. (Engg), UT, Chandigarh.
2. The Chief Engineer, Municipal Corporation, UT, Chandigarh.

6/20
13/8/20
AI

Subject: **Preparation and submission of action plan for restoration of water bodies- Dhanas Lake, UT Chandigarh.**

Sir,

In reference to this office Memo no. 1166 & 1169 dated 24.07.2020 received from the Superintendent Engineer, Construction Circle-II, UT, Chandigarh, on the subject cited above.

In this connection, it is intimated that the requisite data/details as per performa is attached at **Annexure-A** and **Annexure-1, 2 & 3** in respect of Department of Forests & Wildlife, UT Chandigarh for **Dhanas Lake** situated in Patiala-ki-Rao Reserve Forest Area, for your kind information & necessary action please.

Yours faithfully,

Sd/-
(Dr. Abdul Qayum), IFS
Deputy Conservator of Forests
Chandigarh Administration

Encls:/ **Annexure-A, 1, 2 & 3**

Endst No. FCR/2020/1599 **Dated:** 07-8-2020

A copy is forwarded to the Superintending Engineer, Construction Circle-II, UT Chandigarh, for your information please.

Dr.

Dr. Abdul Qayum), IFS
Deputy Conservator of Forests
Chandigarh Administration

Encls: A/a

Annexure-A

Format for Submission of Information on Proposed Action Plans for "Restoration of Dhanas Lake"

<table>
<tr><th>S. No.</th><th>Content</th><th></th></tr>
<tr><td>1.</td><td>Name of the State/UT</td><td>Chandigarh</td></tr>
<tr><td></td><td>Contact Details (Department-wise)</td><td>
<table>
<tr><th>Name of State/UT Department</th><th>Name of the Nodal officer</th><th>Contact Tel. No.</th><th>Mobile No.</th><th>E.mail</th></tr>
<tr><td>Forest & Wildlife, Department, UT, Chandigarh</td><td>Dr. Abdul Qayum, IFS, Deputy Conservator of Forest</td><td>0172-2970419, 2700284</td><td>90139-04883</td><td>forestchandigarh@gmail.com</td></tr>
</table>
</td></tr>
<tr><td>2.</td><td>Information on water bodies such as Lakes & Ponds</td><td>
<table>
<tr><th rowspan="2">Type of Water Body</th><th rowspan="2">Total No. of Water Bodies Identified</th><th colspan="2">Ownership of Identified Water Bodies (Indicate No. of Water Bodies)</th><th colspan="3">Status On-going Restoration of Water Bodies with Financial Support from NRCD/MoJS/ with own recourses of the State/UT</th></tr>
<tr><th>Government</th><th>Private / Individual</th><th>Total No. of Water Bodies Selected for Restoration</th><th>Total No. of Bodies restored so far</th><th>Total No. of Water Bodies Presently under restoration</th></tr>
<tr><td>Lake</td><td>01</td><td>01</td><td>--</td><td>01</td><td>00</td><td>01</td></tr>
<tr><td>Ponds</td><td>--</td><td>--</td><td>--</td><td>--</td><td>--</td><td>--</td></tr>
</table>
</td></tr>
<tr><td>3.</td><td>Whether water bodies are geo-tagged / provided with Unique Identification Number (UIN)</td><td>Yes
Latitude-30°45'59.50"N
Longitude-76°45'25.53"E</td></tr>
<tr><td>4.</td><td>Major causes of pollution in identified water bodies</td><td>Improper disposal of Sewage /Industria1 Effluent/Waste like Municipal Solid Waste/Hazardous Waste/Plastic Ste/Construction & Demolition Waste) (Pl. put whichever is correct)
(Improper disposal of Sewage Water)</td></tr>
<tr><td>5.</td><td>Other Problems Associated with the Identified Water Bodies</td><td>Silting/Weeding/Encroachments/No Provision of inflow or outflow control measures/ Poor Embankment/Poor Watershed Management in Catchment/No Adequate Buffer Zone/Any other)
(Silting & Weeding)</td></tr>
<tr><td>6.</td><td>Water Quality Compliance Status of identified lakes, and ponds in the State/UT</td><td>
<table>
<tr><th rowspan="2">Type of Water Body</th><th rowspan="2">Total No. of Water Bodies Identified</th><th rowspan="2">No. of Water Quality Monitoring Stations</th><th colspan="3">No. of Water Bodies complying to</th></tr>
<tr><th>Primary Water Quality Criteria for Bathing</th><th>Drinking Water Quality Criteria after Conventional Treatment</th><th>Water Quality Criteria for Agriculture/ Fishing/Any other criteria</th></tr>
<tr><td>Lakes</td><td>01</td><td>--N.A.--</td><td>--N.A.--</td><td>--N.A.--</td><td>--N.A.--</td></tr>
<tr><td>Ponds</td><td>--</td><td>--</td><td>--</td><td>--</td><td>--</td></tr>
</table>
</td></tr>
<tr><td>7.</td><td>Proposed Water Body-wise Action Plans for restoration of prioritized water bodies with timelines and implementing agencies</td><td>(Water body-wise details as per Annexure-1)</td></tr>
<tr><td>8.</td><td>Any other relevant information</td><td>Bio remediation is being done of wastewater & floating solar foundation installed for aeration of water & to add recreational value.</td></tr>
</table>

Annexure-1

"Following Details of Water Body of Dhanas Lake"

1.	Location details of the Water Body (Address with GPS location)	Latitude-30°45'59.50"N Longitude-76°45'25.53"E
2.	Details of Area and Dimensions of the Water Body	Area- 17 acres
3.	Water Depth (in m) (during monsoon and non-monsoon period)	Monsoon period- 7m Non- Monsoon period- 4m
4.	Ownership of the wafer body	Forest & Wildlife Department, UT, Chandigarh
5.	Allocated Unique Identification Number (UIN)	Latitude-30°45'59.50"N Longitude-76°45'25.53"E
6.	Details on Habitat Surrounding Areas/towns with population and no. of industries in the surrounding area /industrial estates in the catchment of pond or lake	Chandigarh (Population- 10,55,450 as per census of 2011) No industrial estates surrounding Lake in Chandigarh
7.	Details on inflow/outflow, Evaporation, flooding frequency, magnitude of flow into the water body	Inflow-Forest area & Post Graduate Institute of Medical Education & Research(PGIMER), Chandigarh
8.	Major Plant and Animal communities present in the water body	Attached as per **Annexure- 2**
9.	Designated Use of Pond or Lake(Drinking/Irrigation/Aq0a Culture/Tourism/ Protected Bio-diversity	Protected Bio-diversity
10.	Major Drains outfall into Water Body	Sewage discharge from PGIMER
11.	Physical condition of the water Body	Good
12.	Water Quality of Water Body	Report of (**2018 & 2020**) is Attached as per **Annexure- 3**
13.	Proposed Action Plans with action-wise implementing agency, estimated cost and timeline for completion	--N.A.--

14.	Status of Sewage Management in the Catchment area	Total sewage inflow into the water body (in MLD)	Existing Sewage Treatment Capacity (in MLD)	Gap in Sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Sewage Treatment Capacity (in MLD)	Implementing Agency, Estimated Cost and Time lines for completion
		Bio remediation is being done					
15.	Status of Industrial Effluent Management in the Catchment area	Total Industrial Effluent Inflow into the water body (in MLD)	Existing Industrial) Effluent Treatment Capacity (both captive and CETPs) (in MLD)	Gap in Industrial Effluent Treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed treatment Capacity (in M LD)	Implementing Agency, Estimated Cost and Time lines for completion
		----N.A.----					
16.	Waste Management in the Catchment Area of water body	Type of waste	Quantity Waste Generation in The catchment Area (TPD)	No. of Treatment and disposal Facilities and Capacity in the Catchment area (in TDA)	Gap in Treatment and Disposal of Waste in the Catchment area(in TPD)	Proposed No. of Facilities and their (in TPD)	Implementation Agency, Estimated Cost and Time lines for completion
		MSW HW BMW C&D Plastic	----N.A.----				
17	Additional Measures (Pl. indicate action-wise implementing agency, estimated cost and the timelines for completion)	I & D of Sewage/industrial effluent from drains to the nearby treatment or upcoming facilities; Restoration of natural drains: Silt control measures in natural drains contributing to inflow; Inflow and outflow' flood control provisions (with sluice gates as well as constructed wetlands on u/s): Strengthening of Earthen embankment surrounding the pond or lake with stone revetment or pitching); in-situ measures (like desilting, de-weeding, surface aeration, floating adoption of biological treatment options); Buffer Zone and Development of Bio-diversity Park; Recreational Provision, Training and Awareness Programmer; Public Participation for C leaning of surroundings any other actions. **The lake is situated within the Reserve Forest Area of Patiala-ki-Rao, Chandigarh. The impounded water which is basically used for recreation and Conservation of aquatic biodiversity.**					

Annexure-2

PLANTS/ TREES AROUND THE LAKE

S.No.	Plants/ Trees name	Scientific Name
1.	Shisham	*Dalbergia sissoo*
2.	Khair	*Acacia catechu*
3.	Paper mulbeery	*Broussonetia papyrifera*
4.	Arjuna	*Terminalia arjuna*
5.	Papri	*Dolichos lablab*
6.	Jungle Jalebi	*Pithecellobium dulce*
S.No.	**Animal Communities present in the water body**	
1.	Fish	
2.	Turtle	
3.	Spot billed bird	
4.	Common coot	

Dhanas Lake(2018)

Sr.No.	Parameters	Unit	Jan		Feb.		March		April	
			Location D1	Location D3	Location D1	Location D3	Location D1	Location D3	Location D1	Location D3
1	pH	-	7.4	8.5	8.1	8.9	8.6	8.4	7.7	7.3
2	DO	mg/l	9.7	13.6	10.9	15.0	12.1	9.7	7.0	4.1
3	COD	mg/l	78	122	75	77	62	82	26	54
4	BOD	mg/l	3	15	4	13	4	10	3	9
5	NH_3-N	mg/l	1.03	1.38	0.60	0.60	0.51	0.84	0.28	0.74
6	Phosphate	mg/l	0.18	0.13	0.06	0.10	0.07	0.07	0.04	0.03
7	Total Suspended Solid	mg/l	11	29	2	24	5	12	6	16

Location D1=Small lake

ion D3=Big lake

Annexure - 3

Results of Monitoring in & around Dhanas Lake

Date - 04.08.2020

DESCRIPTION	PARAMETERS						
	pH	DO (mg/l)	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	NH_3-N (mg/l)	PO_4-P (mg/l)
Dhanas Lake (small)	7.50	9.09	4.8	8	21	1.02	0.05
Dhanas Lake (Big)	7.58	11.21	6.4	10	19	0.90	0.04
A (Starting point of water into forest area)	7.35	7.16	6.2	13	10	0.58	0.03
B (Around 500 m from Point A towards Lake)	7.31	7.16	1.5	6	4	0.48	0.07
C (Around 700 m from Point B towards Lake)	7.18	7.38	3.5	7	28	0.77	0.09
Before mixing into Dhanas Lake	7.12	5.82	7.6	54	270	0.71	0.05

PROPOSED ACTION PLANS FOR RESTORATION OF POLLUTED WATER BODIES (LAKES AN
PONDS)" IN COMPLIANCE TO HON'BLE NGT ORDERS DATED 10.05.2019 & 25.02.2020 IN O.
NO. 325/2015

Sr. No.	Content		
1.	Name of the State/UT	:	Union Territory (U.T.) Chandigarh
	Contact Details (Department-wise)	:	

Name of the State/UT Department	Name of the Nodal Officer	Contact Tel. No.	Mobile No.	E-mail
Municipal Corporation Chandigarh	Vijay Kumar Premi	9872511245	9872511245	Vijaypremi64@gmail.com

2.	Information on water bodies such as Lakes & Ponds	:

Type of Water Body	Total No. of Water Bodies Identified	Ownership of Identified Water Bodies (Indicate no. of Water Bodies)		States On-going restoration water bodies with financial sup from NRCD-MeJS/with resources of the State/UT		
		Govt.	Private / Industrial	Total No. of Water Bodies Selected for Restoration	Total No. of Water Bodies restored so far	Total No Water Bc presently under restoratio
Lakes	-	-	-	-	-	-
Ponds	3	Govt	-	3	nil	3

3	Whether water bodies are geo-tagged/provided with Unique Identification Number (UIN)	:	Yes/NO
4.	Major causes of pollution in identified water bodies	:	Improper disposal of Sewage/Industrial Effluent/Waste Like Muni Solid Waste/Hazardous Waste/Plastic Waste/Construction Demolition Waste) (Pl. Put √ whichever is correct)
5	Other problems Associated with the Identified Water Bodies	:	Silting/Weeding/Encroachments/No Provision of inflow or ou control measures/Poor Embankment/Poor Watershed Manageme Catchment/No Adequate Buffer Zone/Any other) (Pl. Put √ whichever is correct)
6	Water Quality Compliance Status of Identified Lakes, and ponds in the State/UT	:	

Type of Water Body	No. of identified water bodies	No. of water quality Monitoring Stations	No. of Water Bodies complying to		
			Primary Water Quality Criteria for Bathing	Drinking Water Quality Criteria after Conventional Treatment	Water qualit Criteria fc Agriculture/ Fishing/ an other criteria
Lakes	-	-	-	-	-
Ponds	3	nil	-	-	yes

7	Proposed Body-wise Action Plans restoration of prioritised water bodies with timelines and implementing agencies.	:	18 months), Municipal Corporation Chandigarh
8	Any Other relevant information	:	----------

Executive Engineer
M.C.P.H. No.4,
Chandigarh

Superintending Engineer
M.C.Public Health Circle
Chandigarh.

1	Location details of the Water Body (Address with GPS location)	Khuda Alisher, 30.774,76.809
2	Details of Area and Dimension of the Water Body	1.15 Acre
3	Water Depth (in m) (During monsoon and non-monsoon period)	During Monsoon 3.5 mtr and Non Monsoon 1 mtr
4	Ownership of the water body	Municipal Corporation Chandigarh
5	Allocated Unique Identification Number (UN)	MCC/KR/WB/1
6	Details on Habitat (Surrounding Area/Towns with population and no. of Industries in the surrounding area/industrial estates in the catchment of pond or lake)	Residential Area with population
7	Details on inflow/outflow, evaporation, flooding frequency, magnitude of flow into the water body	Presently there is very little inflow of rain water. Out flow is Nil. Evaporat Nil, Flooding Frequency-Nil, Magnitude of flow of into water body neglected.
8	Major Plant and Animal communities present in the water body.	Nil
9	Designated Use of Pond or Lake (Drinking/irrigation/Aqua Culture/Tourism/protected Bio-diversity.	Fishing/Ground water recharging/Recreation
10	Major Drains outfall into Water Body	Rain water from surrounding area
11	Physical condition of the water body	Not good, Need repair for restoration
12	Water quality of Water Body (w.r.t pH, Temperature, Turbidity, BOD, COD, DO, Salinity, Dissolved Gases; Dissolved on suspended Nutrients; Dissolved Organic Carbon Conductivity, Heavy Metals and Faecal Coliform)	The samples shall be got tested after restoration as presently it is dry.
11	Proposed Action Plans with action-wise implementing agency, estimated cost and timelines for completion	Restoration time-18 months The approximate expenditure involved to rest abandoned water body is Rs.10 Lakh.

12 Status of Sewage Management in the Catchment area	Total Sewage inflow into the water body (in MLD)	Existing sewage treatment capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Sewage Treatment Capacity (in MLD)	Implementir Agency, Estimated Cost ar time lines f completion.
	Nil	In this village Ni as sewage of village already go to Sewage treatment plant in Chandigarh	Nil	Nil	Nil	Nil

13 Status of Industrial Effluent Management in the catchment area	Total Industrial Effluent Inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (both captive and CETPs) (in MLD)	Gap in Industrial Effluent Treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Treatment Capacity (in MLD)	Implementir Agency Estimated Cost an time lines f completion.
	Nil	Nil	Nil	Nil	Nil	Nil

14	Water Management in the Catchment Area of Water Body	Type of Waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal facilities and capacity in the catchment area (in TPD)	Gap in treatment and disposal of wastein the catchment area (in TPD)	Proposed No. of facilities and their (in TPD)	Implementin Agency, Estimated Cost an Time Line for completion
		MSW	Negligible	Nil	Nil	Nil	Nil
		HW	Nil	Nil	Nil	Nil	Nil
		BMW	Nil	Nil	Nil	Nil	Nil
		C&D	Negligible	Nil	Nil	Nil	Nil
		Plastic	Negligible	Nil	Nil	Nil	Nil
15	Additional Measures (Pl. indicate action wise implementing agency, estimated cost and the timelines for completion) I&D of Sewage/Industrial effluent from drains to the nearby treatment or upcoming facilities; Restoration of natural drains; Silt control measures in natural drains contributing to inflow; Inflow and outflow flood control provisions (with sluice gates as well as constructed wetlands on u/s): Strengthening of Earthen embankment surrounding the pond or lake with stone revetment or pitching): In-situ measures (like desilting, de-weeding, surface aeration, floating adoption of biological treatment options): Buffer Zone and Development of Bio-diversity Park; Recreational Provision, Training and Awareness Programme, Public Participation for cleaning of surroundings, any other actions	Desilting of abandoned pond, repairing/strengthening of embankm surrounding, connections of storm water drains to accumulate rain water in pond. Implementing Agency ---Municipal Corporation Chandigarh Approximate Expenditure—Rs 10 Lakh					

Executive Engineer
M.C.P.H. DivisionNo.4,
Chandigarh

Superintending Engineer
M.C. Public Health Circle
Chandigarh.

1	Location details of the Water Body (Address with GPS location)	Sarangpur 30.780, 76.772)
2	Details of Area and Dimension of the Water Body	0.54 Acre
3	Water Depth (in m) (During monsoon and non-monsoon period)	During Monsoon 3 mtr and Non Monsoon 1 mtr
4	Ownership of the water body	Municipal Corporation Chandigarh
5	Allocated Unique Identification Number (UN)	MCC/Pond/Sarangpur/1
6	Details on Habitat (Surrounding Area/Towns with population and no. of Industries in the surrounding area/industrial estates in the catchment of pond or late)	Residential Area with population
7	Details on inflow/outflow, evaporation, flooding frequency, magnitude of flow into the water body.	Presently there is very little inflow of rain water. Out flow is Nil. Evaporal Nil, Flooding Frequency-Nil, Magnitude of flow of into water body neglected
8	Major Plant and Animal communities present in the water body.	Grass is there and Animal Community is Nil
9	Designated Use of Pond or Lake (Drinking/irrigation/Aqua Culture/Tourism/protected Bio-diversity.	Fishing/Ground water recharging/Recreation
10	Major Drains outfall into Water Body	Rain water from surrounding area
11	Physical condition of the water body	Not good, Need repair for restoration
12	Water quality of Water Body (w.r.t pH, Temperature, Turbidity, BOD, COD, DO, Salinity, Dissolved Gases; Dissolved on suspended Nutrients; Dissolved Organic Carbon Conductivity, Heavy Metals and Faecal Coliform)	The samples shall be got tested after restoration as presently it is dry.
11	Proposed Action Plans with action-wise implementing agency, estimated cost and timelines for completion	Restoration time-18 months The approximate expenditure involved to rest abandoned water body is Rs.12 Lakh.

12	Status of Sewage Management in the Catchment area	Total Sewage inflow into the water body (in MLD)	Existing sewage treatment capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Sewage Treatment Capacity (in MLD)	Implementir Agency, Estimated Cost ar time lines f completion.
		Nil	In this village Nil as sewage of village already go to Sewage treatment plant in Chandigarh	Nil	Nil	Nil	Nil

13	Status of Industrial Effluent Management in the catchment area	Total Industrial Effluent Inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (both captive and CETPs) (in MLD)	Gap in Industrial Effluent Treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Treatment Capacity (in MLD)	Implementin Agency, Estimated Cost an time lines fc completion.
		Nil	Nil	Nil	Nil	Nil	Nil

14	Water Management in the Catchment Area of Water Body	Type of Waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal facilities and capacity in the catchment area (in TPD)	Gap in treatment and disposal of wastein the catchment area (in TPD)	Proposed No. of facilities and their (in TPD)	Impleme Agency, Estimate Cost Time for complet
		MSW	Negligible	Nil	Nil	Nil	Nil
		HW	Nil	Nil	Nil	Nil	Nil
		BMW	Nil	Nil	Nil	Nil	Nil
		C&D	Negligible	Nil	Nil	Nil	Nil
		Plastic	Negligible	Nil	Nil	Nil	Nil
15	Additional Measures (Pl. indicate action wise implementing agency, estimated cost and the timelines for completion) I&D of Sewage/Industrial effluent from drains to the nearby treatment or upcoming facilities; Restoration of natural drains; Silt control measures in natural drains contributing to inflow; Inflow and outflow flood control provisions (with sluice gates as well as constructed wetlands on u/s): Strengthening of Earthen embankment surrounding the pond or lake with stone revetment or pitching): In-situ measures (like desilting, de-weeding, surface aeration, floating adoption of biological treatment options): Buffer Zone and Development of Bio-diversity Park; Recreational Provision, Training and Awareness Programme, Public Participation for cleaning of surroundings, any other actions	De-weeding, Desilting of abandoned pond, repairing/strengthenir embankment surrounding, connections of storm water drains to accur rain water in the pond Implementing Agency ---Municipal Corporation Chandigarh Approximate Expenditure—Rs. 12 Lakh					

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	Location details of the Water Body, Address with GPS location	Kaimbwala (30.756, 76.828)
2	Details of Area and Dimension of the Water Body	1.5 Acre
3	Water Depth (in m) (During monsoon and non-monsoon period)	During Monsoon 3 mtr and Non Monsoon 1 mtr
4	Ownership of the water body	Municipal Corporation Chandigarh
5	Allocated Unique Identification Number (UN)	MCC/Pond/Kaimbwala /1
6	Details on Habitat Surrounding Area Towns with population and no. of industries in the surrounding area/industrial estates in the catchment of pond or lake)	Residential Area with population
7	Details on inflow/outflow, evaporation, flooding frequency, magnitude of flow into the water body	Presently there is very little inflow of rain water. Out flow is Nil. Evapora Nil, Flooding Frequency-Nil, Magnitude of flow of into water body neglecte
8	Major Plant and Animal communities present in the water body.	Grass is there and Animal Community is Nil
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		Nil	In this village Nil as sewage of village already go to Sewage treatment plant in Chandigarh	Nil	Nil	Nil	Nil

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